Minutes of the Meeting No.6/19 scheduled on 19.09.2018 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

XXXXXXX

The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri Shaish Kumar, Consultant

Shri D.N. Mathur, Consultant

The Committee first considered minutes of the NC Meeting No. 4/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-144 NC No. 6/19 Dated 19.09.2018	M/s. Grindwell Norton Ltd., Mumbai F. No. 01/83/50/830/AM17/DES-IV RLA. No. 03/94/40/1105/AM16 Lic. No. 0310808841 dt.27.10.2016

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 21.06.2018 has been issued by DGFT and final reminder by mail dated 29.08.2018. The case is re-listed for 25.10.2018.

Case No. M-145 NC No. 6/19 Dated 19.09.2018	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017

The Committee considered the case as per agenda and noted that reply to D/L had not been furnished on meeting date. Reply was received before the minutes of the meeting were finalised and sent to TA on 01.10.2018 for providing the comments. The case is re-listed for 25.10.2018.

Case No. M-146 NC No. 6/19 Dated 19.09.2018	M/s. Vedanta Ltd., TN F. No. 01/83/50/491/AM17/DES-IV F. No. 01/83/50/592/AM17/DES-IV RLA No. 35/24/40/13/AM17 RLA No. 35/24/40/08/AM17 Lic. No. 3510044971 dt.01.07.2016 Lic. No. 3510044951 dt.03.06.2016

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the following Ad-hoc norms as under:-

Advance Authorization No. 3510044971 dt.01.07.2016

Export Item	Qty.	Import Item	Qty. allowed
Anode Slime containing Gold 25.315 Kgs and Silver 13477.682 Kgs	342 MT	Primary Slag Containing Gold 26.400 Kgs and silver 14664 Kgs in 1200 MT	1156.435 MT

Advance Authorization No. 3510044951 dt.03.06.2016

Export Item	Qty.	Import Item	Qty. allowed
Anode Slime containing Gold 163.166 Kgs and Silver 4633.350 Kgs	9690 MT	Copper Matte Containing Gold 170 Kgs and silver 5097 Kgs in 34000 MT	32796.366 MT

Further the Committee directed that as technical inputs are not available from the concerned line Deptt./Ministry. The applicant was advised to adopt the drawback route and not the Ad-hoc Advance Authorization route. Henceforth the RA shall not issue any fresh Advance Authorization on Ad-hoc norms basis for such export product.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-147 NC No. 6/19 Dated 19.09.2018	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/07/AM19/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 24.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.1-3).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-148 NC No. 6/19 Dated 19.09.2018	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/08/AM19/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 24.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.4-6).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-149 NC No. 6/19 Dated 19.09.2018	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/06/AM19/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 24.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under

para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.7-9).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-150 NC No. 6/19 Dated 19.09.2018	M/s. Saraf Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/579/AM18/DES-IV RLA. No. 03/94/40/490/AM18 Lic. No. 0310815654 dt.08.09.2017

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to TA for their comments. The case is re-listed for 25.10.2018.

Case No. M-151 NC No. 6/19 Dated 19.09.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50/439/AM18/DES-IV RLA. No. 06/24/40/26/AM18 Lic. No. 0610038699 dt.27.09.2017

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

In Export product description following should be added:-

(Containing Copper Carbonate Min. 81.5%).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-152 NC No. 6/19 Dated 19.09.2018	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50/437/AM18/DES-IV RLA. No. 06/24/40/27/AM18 Lic. No. 0610038700 dt.27.09.2017

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

In Export product description following should be added:-

(Containing Copper Carbonate Min. 29.2% and Calcined Alumina 22%).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-153 NC No. 6/19 Dated 19.09.2018	M/s. Oriental Trimex Ltd., New Delhi F. No. 01/83/171/12/AM19/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/92/2018- TSW dated 05.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.10).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-154 NC No. 6/19 Dated 19.09.2018	M/s. Shiv Shakti Timber Industries, Hyderabad F. No. 01/83/171/12/AM19/DES-IV RLA No. 09/24/40/523/AM18 Lic. No. 0910085898 dt.17.01.2018

The Committee considered the case as per agenda under Para 4.07 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/91/2018- TSW dated 13.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.11).**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-155 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/171/42/AM19/DES-IV RLA No. 03/95/40/975/AM13 Lic. No. 0310729027 dt.21.03.2013

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/105/2012-CH-II dated 17.05.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.12).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-156 NC No. 6/19 Dated 19.09.2018	M/s. Astic Lifescience Ltd., Mumbai F. No. 01/83/171/13/AM19/DES-IV RLA No. 03/95/40/671/AM18 Lic. No. 0310817367 dt.28.11.2017

The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
TEBUCONAZOLE TECH	1 Kg	DIMETHYL SULFIDE	0.16 Kg
		1-(4-CHLOROPHENYL)-4,4-DIMETHYL-3-PENTANONE	0.85 Kg
		N N DIMETHYL FORMAMIDE	0.15 Kg
		POTASSIUM HYDROXIDE	0.47 Kg
		1,2,4 TRIAZOLE	0.30 Kg
		DIMETHYL ACETAMIDE	0.58 Kg
		METHYL CYCLOHEXANE	0.30 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-157 NC No. 6/19 Dated 19.09.2018	M/s. J.J. Plastalloy Pvt. Ltd., Varanasi F. No. 01/83/171/41/AM19/DES-IV RLA No. 15/24/40/09/AM18 Lic. No. 1510022139 dt.15.11.2017

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

Case No. M-158 NC No. 6/19 Dated 19.09.2018	M/s. J.J. Plastalloy Pvt. Ltd., Varanasi F. No. 01/83/171/25/AM19/DES-IV RLA No. 15/24/40/05/AM18 Lic. No. 1510022141 dt.22.11.2017

The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Master Batch (Containing Titanium Dioxide <80%)	1 MT	Polyethylene (LLDPE)	183.6 MT
		Titanium dioxide	122.4 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-159 NC No. 6/19 Dated 19.09.2018	M/s. J.J. Plastalloy Pvt. Ltd., Varanasi F. No. 01/83/171/40/AM19/DES-IV RLA No. 15/24/40/06/AM18 Lic. No. 1510022140 dt.22.11.2017

The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Master Batch (Containing Titanium Tioxide <80%)	300 MT	Polyethylene (LLDPE)	1.02 MT/MT content contained in the export product.
		Titanium dioxide	1.02 MT/MT content contained in the export product.
		Anti Oxidant	1.02 MT/MT content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-160 NC No. 6/19 Dated 19.09.2018	M/s. Punjab Chemicals & Crop Protection Ltd., Mumbai F. No. 01/83/171/27/AM19/DES-IV RLA No. 03/95/40/589/AM18 Lic. No. 0310816801 dt.06.11.2017

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to **T.A.** The case is re-listed for 25.10.2018.

Case No. M-161 NC No. 6/19 Dated 19.09.2018	M/s. Parksons Packaging Ltd., Mumbai F. No. 01/83/171/14/AM19/DES-IV RLA No. 03/94/40/844/AM18 Lic. No. 0310818380 dt.10.01.2018

The Committee considered the case as per agenda under Para 4.07 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/256/2017- TSW dated 14.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.13).**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-162 NC No. 6/19 Dated 19.09.2018	M/s. DEE DEE Lable, Thane F. No. 01/83/171/20/AM19/DES-IV RLA No. 03/94/40/642/AM18 Lic. No. 0310817079 dt.15.11.2017

The Committee considered the case as per agenda under Para 4.07 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/258/2018- TSW dated 14.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.14).**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-163 NC No. 6/19 Dated 19.09.2018	M/s. Panoply Packagings Pvt. Ltd.,Chennai F. No. 01/83/171/19/AM19/DES-IV RLA No. 04/21/40/600/AM17 Lic. No. 0410162782 dt.06.02.2017

The Committee considered the case as per agenda under Para 4.07 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/255/2018- TSW dated 13.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.15).**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-164 NC No. 6/19 Dated 19.09.2018	M/s. Avery Dennison India Pvt. Ltd., New Delhi F. No. 01/83/171/23/AM19/DES-IV RLA No. 05/23/40/306/AM18 Lic. No. 0510404696 dt.23.11.2017

The Committee considered the case as per agenda under Para 4.07 of HBP 2015-20 and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/226/2017- TSW dated 13.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.16).**

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-165 NC No. 6/19 Dated 19.09.2018	M/s. Vidhi Specialty Food Ingredients Ltd., Mumbai F. No. 01/83/171/18/AM19/DES-IV RLA No. 03/95/40/637/AM18 Lic. No. 0310817214 dt.22.11.2017

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to **T.A.** The case is re-listed for 25.10.2018.

Case No. M-166 NC No. 6/19 Dated 19.09.2018	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628 Lic. No. 1510022139 dt.15.11.2017

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

Case No. M-167 NC No. 6/19 Dated 19.09.2018	M/s. Bankim Plast Pvt Ltd., Mumbai F. No. 01/83/171/24/AM19/DES-IV RLA No. 03/94/40/284/AM18 Lic. No. 0310817130 dt.17.11.2017

The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
White Master Batch 1078K	20000 Kg	LLDPE	10812 Kg
White Master Batch 10418K	30000 Kg	Titanium dioxide	26112 Kg
		Fumed Silica	97.14 Kg
		Calcium Carbonate	13978.86 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-168 NC No. 6/19 Dated 19.09.2018	M/s. Goldstab Organics Pvt. Ltd., Mumbai F. No. 01/83/171/24/AM19/DES-IV RLA No. 03/94/40/284/AM18 Lic. No. 0310817130 dt.17.11.2017

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/316/2017-TSW dated 24.07.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.17).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-169 NC No. 6/19 Dated 19.09.2018	M/s. KLJ Organic Ltd., New Delhi F. No. 01/83/171/21/AM19/DES-IV RLA No. 05/23/40/308/AM18 Lic. No. 0510404621 dt.16.11.2017

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-170 NC No. 6/19 Dated 19.09.2018	M/s. Archroma India Pvt. Ltd., Thane F. No. 01/83/50/579/AM18/DES-IV RLA No. 03/94/40/490/AM18 Lic. No. 0310815654 dt.08.09.2017

The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
Ceralube SVN ip liq 133 (Wax Emulsions)	137230 Kg	WAPC 0180 (Oxidised Polyethyl Wax AC-330)	27263.027 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-171 NC No. 6/19 Dated 19.09.2018	M/s. Hubergroup India Pvt. Ltd., Vapi F. No. 01/83/171/10/AM19/DES-IV

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/89/2018- TSW dated 24.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.06 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.18-21).**

RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-172 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/23/AM14/DES-IV RLA No. 03/95/40/879/AM13 Lic. No. 0310725421 dt.22.02.2013

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
MANCOZEB FORMULATION	1 Kg	CARBON DISULPHIDE(CS2)	0.527 Kg
		ETHYLENE DIAMINE(EDA)	0.208 Kg
		SODIUM LIGNO SULPHONATE(SLS)	0.035 Kg
		HEXAMINE	0.029 Kg
		MANGANESE(II) SULPHATE HYDRATE (MnSO4-27%)	0.557 Kg
		ZINC SULPHATE (ZnSO4)	0.051 Kg
		CAUSTIC SODA LYE	0.271 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-173 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/209/AM15/DES-IV RLA No. 03/95/40/875/AM14 Lic. No. 0310776591 dt.01.04.2014

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
MANCOZEB FORMULATION	1 Kg	CARBON DISULPHIDE(CS2)	0.527 Kg
		ETHYLENE DIAMINE(EDA)	0.208 Kg
		SODIUM LIGNO SULPHONATE(SLS)	0.035 Kg
		HEXAMINE	0.029 Kg
		MANGANESE(II) SULPHATE HYDRATE (MnSO4-27%)	0.557 Kg
		ZINC SULPHATE (ZnSO4)	0.051 Kg
		CAUSTIC SODA LYE	0.271 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-174 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/758/AM13/DES-IV RLA No. 03/95/40/563/AM13 Lic. No. 0310714662 dt.08.11.2012

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
METHAMIDOPHOS	1 Litre	O,O DIMETHYL PHOSPHRAMIDO THIOATE(DMPT) 93% COLOURLESS	0.965 Litre
		DI METHYL SULPHATE COLOURLESS LIQUID	0.034 Litre
		TOLUENE COLOURLESS LIQUID	0.027 Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-175 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/890/AM13/DES-IV RLA No. 03/95/40/743/AM13 Lic. No. 0310720296 dt.10.01.2013

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/105/2012-CH-II dated 17.05.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.22).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-176 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/4/AM16/DES-IV RLA No. 03/95/40/515/AM15 Lic. No. 0310789579 dt.23.09.2014

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
MANCOZEB FORMULATION in PAPER BAGS (Net8000 nos of Paper Bags)	1 Kg	CARBON DISULPHIDE(CS2)	0.527 Kg
		ETHYLENE DIAMINE(EDA)	0.208 Kg
		SODIUM LIGNO SULPHONATE(SLS)	0.035 Kg
		HEXAMINE	0.029 Kg
		MANGANESE(II) SULPHATE HYDRATE (MnSO4-27%)	0.557 Kg
		ZINC SULPHATE (ZnSO4)	0.051 Kg
		CAUSTIC SODA LYE	0.271 Kg
		PAPER BAGS (PACKING MATERIALS OF CRAFT PAPER LAMINATED AND PRINTED)	As per packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-177 NC No. 6/19 Dated 19.09.2018	M/s. Sabero Organics Gujarat Ltd., Mumbai F. No. 01/83/50/4/AM16/DES-IV RLA No. 03/95/40/515/AM15 Lic. No. 0310789579 dt.23.09.2014

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export Item	Qty.	Import Item	Qty.
PROPINEB 70% WP	1 Kg	CARBON DISULFIDE	0.460 Kg
		1,2-PROPYLENE DIAMINE	0.211 Kg
		SODIUM LIGNOSULPHONATE	0.055 Kg
		HEXAMINE (HMTA)	0.00279 Kg
		AMMONIA	0.0957 Kg
		ZINC SULFATE	1.39 Kg
		RHODACOL BX 78/R	0.010Kg
		STARCH	0.047 Kg
		JEEMOL BX	0.015 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-178 NC No. 6/19 Dated 19.09.2018	M/s. Brilliant Printers Pvt. Ltd., Bangaluru F. No. 01/83/50/18/AM15/DES-IV RLA No. 07/24/40/330/AM14 Lic. No. 0710101058 dt.02.01.2014

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export Item	Qty.	Import Item	Qty.
PRINTED BOOKS	1 Kg	THINOPAQUE THIN PRINTING PAPER - 28 GSM.	1.12 Kg/Kg content contained in the export product.
		RAINBOW 12-0408 BLUE MOROCCO 949 PAPER BOARD LATEX IMPREGNATED BOOK COVER - 270 GSM,	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-179 NC No. 6/19 Dated 19.09.2018	M/s. Brilliant Printers Pvt. Ltd., Bangaluru F. No. 01/83/50/463/AM16/DES-IV RLA No. 07/24/40/04/AM16 Lic. No. 0710108029 dt.15.04.2015

The Committee re-considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export Item	Qty.	Import Item	Qty.
PRINTED BOOKS RELEGIOUS BOOKS	1 Kg	THINOPAQUE PAPER 28 GSM PLUS OR MINUS UNCOATED THIN PRINTING PAPER	1.12 Kg/Kg content contained in the export product.
		VINYL BOOK COVER OF VARIOUS COLORS	1.05 Kg/Kg content contained in the export product.
		PU BOOK COVER OF VARIOUS COLORS	1.05 Kg/Kg content contained in the export product.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-180 NC No. 6/19 Dated 19.09.2018	M/s. Ankit Industries, Ahmedabad F. No. 01/83/50/429/AM14/DES-IV RLA No. 08/24/40/186/AM14 Lic. No. 0810123457 dt.02.08.2013

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their OM.No.C.II.14011/19/2014-CH-II dated 15.05.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.23).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-181 NC No. 6/19 Dated 19.09.2018	M/s. Shogun Organics Ltd., Mumbai F. No. 01/83/50/160/AM17/DES-IV/Pt. F. No. 01/83/50/479/AM16/DES-IV/Pt. F. No. 01/83/50/580/AM16/DES-IV/Pt. RLA No. 03/95/40/991/AM16 RLA No. 03/95/40/1088/AM15 RLA No. 03/95/40/276/AM16 Lic. No. 0310803623 dt.30.03.2016 Lic. No. 0310794939 dt.27.03.2015 Lic. No. 0310797168 dt.17.02.2016

The Committee re-considered the case as per agenda regarding enhancement of import quantity as per Central Excise Certificate furnished by the firm. The Committee decided to enhance the quantity of import items based on recommended quantities or applied by the firm, whichever is less of above mentioned Advance Authorizations, approved in earlier Meetings without any other change as under:-

Export item	Qty.	Import item approved by NCs with Qty.	Import item recommended with Qty.
Prallethrin Technical	1 Kg	Chrysanthemic Acid Chloride - 0.689 Kg	Chrysanthemic Acid Chloride- 0.736 Kg
		Prallethlone Alcohol - 0.532 Kg	Prallethlone Alcohol - 0.600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-182 NC No. 6/19 Dated 19.09.2018	M/s. Shogun Organics Ltd., Mumbai F. No. 01/83/50/713/AM17/DES-IV/Pt. F. No. 01/83/50/47/AM19/DES-IV/Pt. RLA No. 03/95/40/496/AM17 RLA No. 03/95/40/1051/AM18 Lic. No. 0310807983 dt.22.09.2016 Lic. No. 0310819554 dt.06.03.2018

The Committee re-considered the case as per agenda regarding enhancement of import quantity as per Central Excise Certificate furnished by the firm. The Committee decided to enhance the quantity of import items based on recommended quantities or applied by the firm, whichever is less of above mentioned Advance Authorizations, approved in earlier Meetings without any other change as under:-

Export item	Qty.	Import item approved by NCs with Qty.	Import item recommended with Qty.
Prallethrin Technical	1 Kg	Chrysanthemic Acid Chloride - 0.689 Kg	Chrysanthemic Acid Chloride- 0.736 Kg
		Prallethlone Alcohol - 0.532 Kg	Prallethlone Alcohol - 0.600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-183 NC No. 6/19 Dated 19.09.2018	M/s. Aries Dye Chem Industries, Ahmedabad F. No. 01/83/50/290/AM14/DES-IV/Pt. RLA No. 05/23/40/327/AM18 Lic. No. 0810121750 dt.06.06.2013

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/30/2006-CH-II dated 125.08.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.24).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-184 NC No. 6/19 Dated 19.09.2018	M/s. Chemocid Impex Pvt. Ltd., Mumbai F. No. 01/83/50/592/AM18/DES-IV RLA No. 03/94/40/739/AM18 Lic. No. 0310817847 dt.18.12.2017

The Committee considered the case as per agenda for re-consider the decision of NC meeting No.2/83 dated 23.05.2018 regarding enhancement of import quantity. The Committee decided to enhance the quantity of import item, approved in Meeting No. 2/83 dated 23.05.2018 without any other change as under:-

Items of import as per AA	Import item approved with Qty. by NC in 2/83 dated 23.05.18	Import item recommended with Qty. for 1 Kg export
Quinizarine	0.465 Kg/Kg	0.512 Kg
Mono N-Butyl Amine	0.109 Kg/Kg	0.120 Kg
Mono N-Methyl Amine	0.184 Kg/Kg	0.2020 Kg
2-Ethyl Hexyl Amine	0.215 Kg/Kg	0.2470 Kg
Aromatic Hydro Carbon Solvent	0.375 Kg/Kg	0.400 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-185 NC No. 6/19 Dated 19.09.2018	M/s. Chemocid Impex Pvt. Ltd., Mumbai F. No. 01/83/50/591/AM18/DES-IV RLA No. 03/94/40/753/AM18 Lic. No. 0310817956 dt.20.12.2017

The Committee considered the case as per agenda for re-consider the decision of NC meeting No.2/83 dated 23.05.2018 regarding enhancement of import quantity. The Committee decided to enhance the quantity of import item, approved in Meeting No. 2/83 dated 23.05.2018 without any other change as under:-

Items of import as per AA	Import item approved with Qty. by NC in 2/83 dated 23.05.18	Import item recommended with Qty. for 1 Kg export
Quinizarine	0.465 Kg/Kg	0.4435 Kg
Mono N-Butyl Amine	0.109 Kg/Kg	0.0950 Kg
Mono N-Methyl Amine	0.184 Kg/Kg	0.0104 Kg
2-Ethyl Hexyl Amine	0.215 Kg/Kg	0.3285 Kg
Aromatic Hydro Carbon Solvent	0.375 Kg/Kg	0.4000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-186 NC No. 6/19 Dated 19.09.2018	M/s. Nature Pulese Botanicals Pvt. Ltd., Ahmedabad F. No. 01/83/50/1048/AM17/DES-IV RLA. No. 08/24/40/422/AM17 Lic. No. 0810139541 dt.13.01.2017

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 has been issued by DGFT. The case is re-listed for 25.10.2018.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/83-ALC1/2018 MEETING DATE : 19.09.2018

1	Case No.:81/5/83-ALC1/2018	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00351/AM19/	RLA File :03/95/040/00605/AM12/	Lic.No/Date:0310704703 09.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
METHAMIDOPHOS	1 Litre	O,O DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) 93% COLOURLESS LIQUID	0.965 Litre
		DI METHYL SULPHATE COLOURLESS LIQUID	0.034 Litre
		TOLUENE COLOURLESS LIQUID	0.027 Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:50/5/83-ALC1/2018	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00320/AM19/	RLA File :15/24/040/00014/AM15/	Lic.No/Date:1510022029 16.10.2014	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP. The case is re-listed for 25.10.2018.

3	Case No.:74/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00344/AM19/	RLA File :50/24/040/00023/AM15/	Lic.No/Date:5010002198 28.04.2015	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

4	Case No.:75/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00345/AM19/	RLA File :50/24/040/00024/AM15/	Lic.No/Date:5010002199 28.04.2015	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

5	Case No.:76/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00346/AM19/	RLA File :50/24/040/00025/AM15/	Lic.No/Date:5010002200 28.04.2015	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

6	Case No.:52/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00322/AM19/	RLA File :15/24/040/00021/AM16/	Lic.No/Date:1510022087 03.02.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

7	Case No.:27/5/83-ALC1/2018	Party Name:INDO COLCHEM PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00297/AM19/	RLA File :08/24/040/00390/AM16/	Lic.No/Date:0810137207 16.02.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

8	Case No.:51/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00321/AM19/	RLA File :15/24/040/00022/AM16/	Lic.No/Date:1510022091 26.02.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

9	Case No.:65/5/83-ALC1/2018	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00335/AM19/	RLA File :10/24/040/00005/AM17/	Lic.No/Date:1010059463 22.04.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Novolite Ultra (Bio Super Chlor) (Containing 42.5% Sodium Dichloroisocyanurate)	1 Kg	Sodium Dichloroisocyanurate (SDIC)	0.425 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:92/6/83-ALC1/2018	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00460/AM19/	RLA File :07/24/040/00136/AM17/	Lic.No/Date:0710110076 12.07.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

11	Case No.:46/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00414/AM19/	RLA File :03/94/040/00511/AM17/	Lic.No/Date:0310808988 07.11.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

12	Case No.:47/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00415/AM19/	RLA File :03/94/040/00388/AM17/	Lic.No/Date:0310808987 07.11.2016	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

13	Case No.:87/6/83-ALC1/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00455/AM19/	RLA File :34/24/040/00236/AM17/	Lic.No/Date:3410042773 19.12.2016	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of C&PC (Chem. Div) vide their UO.No.14010/10/2015-CH-II dated 15.06.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.25).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:101/6/83-ALC1/2018	Party Name:FRUZYME BIOTECH INDIA P LTD,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00469/AM19/	RLA File :32/24/040/00027/AM17/	Lic.No/Date:3210078089 30.01.2017	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

15	Case No.:24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred

HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:25.10.2018
Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O issued 25.07.2018. The case is re-listed for 25.10.2018.			

16	Case No.:89/6/83-ALC1/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00457/AM19/	RLA File :34/24/040/00104/AM18/	Lic.No/Date:3410043386 09.08.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Quent 19	1 Kg	Biphenyl	0.189 Kg
		2,4 Di tertiary Butyl Phenol (2,4 DTBP)	0.866 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.:30/1/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00630/AM18/	RLA File :03/95/040/00568/AM18/	Lic.No/Date:0310816419 18.10.2017	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by DGFT. Final reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

18	Case No.:73/9/83-ALC1/2017	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00571/AM18/	RLA File :03/94/040/00543/AM18/	Lic.No/Date:0310816692 01.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Flufenacet Technical 98% Min.	1 Kg	2 - METHANESULFONYL-5-TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 Kg
		N-(4-FLUORO-PHENYL)-2-HYDROXY-N-ISOPROPYL-ACETAMIDE 97% (FPHIPA)	0.646 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	Case No.:89/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310816927	Defer Date:

:01/83/050/00359/AM19/	:03/94/040/00576/AM18/	09.11.2017	

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POUR POINT DEPRESSANT EX-350 (65%)	1 Kg	STYRENE	0.0667 Kg
		FATTY ALCOHOL (C16-C22)	0.3850 Kg
		MIX XYLENE	0.5320 Kg
		MALEIC ANHYDRIDE	0.0628 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.:83/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00353/AM19/	RLA File :03/94/040/00626/AM18/	Lic.No/Date:0310817012 13.11.2017	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.

21	Case No.:68/1/83-ALC1/2018	Party Name:U.V.RESINS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00668/AM18/	RLA File :56/24/040/00001/AM18/	Lic.No/Date:5610005261 17.11.2017	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by DGFT. Final reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.

22	Case No.:86/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00356/AM19/	RLA File :03/94/040/00610/AM18/	Lic.No/Date:0310817361 28.11.2017	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

23	Case No.:39/3/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00134/AM19/	RLA File :09/24/040/00393/AM18/	Lic.No/Date:0910065718 30.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/222/2018- TSW dated 13.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.26).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	Case No.:79/5/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00349/AM19/	RLA File :04/24/040/00186/AM18/	Lic.No/Date:0410163788 13.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
STRONTIUM FLUORIDE WHITE CRYSTALLINE POWDER	1 MT	HYDROFLUORIC ACID 70% CORROSIVE LIQUID	0.479 MT
		STRONTIUM CARBONATE WHITE OR GREY POWDER	1.237 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:1/5/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00271/AM19/	RLA File :09/24/040/00481/AM18/	Lic.No/Date:0910065768 19.12.2017	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.07.2018 issued by DGFT. Reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.

26	Case No.:85/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00355/AM19/	RLA File :03/94/040/00738/AM18/	Lic.No/Date:0310817922 19.12.2017	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PARAFFIN INHIBITOR PAO83120	1 Kg	ACRYLIC ACID	0.0777 Kg
		FATTY ALCOHOL C18-22	0.3222 Kg
		MIX XYLENE	0.0211 Kg
		TOLUENE	0.5533 Kg
		BENZYL ALCOHOL	0.0051 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.:34/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00041/AM19/	RLA File :34/24/040/00196/AM18/	Lic.No/Date:3410043720 21.12.2017	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The

	case is re-listed for 25.10.2018.

28	Case No.:93/6/83-ALC1/2018	Party Name:CENTRAL INDIA VENEERS PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00461/AM19/	RLA File :50/24/040/00007/AM18/	Lic.No/Date:5010002400 10.01.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2018 issued by Deptt. of IPP. The case is re-listed for 25.10.2018.			

29	Case No.:86/1/83-ALC1/2018	Party Name:PROEC ENERGY LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00686/AM18/	RLA File :05/24/040/00512/AM18/	Lic.No/Date:0510405340 12.01.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. The Ad-hoc norms shall be valid for six months only from the date of Norms Committee meeting i.e.18.03.2019. Thereafter, the firm may submit fresh data regarding consumption of import items for further extension of Ad-hoc norms. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:108/1/83-ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

31	Case No.:31/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00038/AM19/	RLA File :34/24/040/00126/AM18/	Lic.No/Date:3410043817 22.01.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

32	Case No.:32/2/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00039/AM19/	RLA File :34/24/040/00290/AM18/	Lic.No/Date:3410043819 22.01.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

33	Case No.:109/1/83-	Party Name:KRISHNA	Meet No/Date:6/83-	Status:Case

	ALC1/2018	ANTIOXIDANTS PVT. LTD.	ALC1/2018 19.09.2018	Approved
	HQ File :01/83/050/00006/AM19/	RLA File :03/94/040/00837/AM18/	Lic.No/Date:0310818698 25.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PARAFFIN INHIBITOR PAO83249 (PACKED IN DRUMS / IBC)	1 Kg	ACRYLIC ACID	0.0802 Kg
		FATTY ALCOHOL C16-C22	0.3370 Kg
		MIX XYLENE	0.0200 Kg
		TOLUENE	0.2904 Kg
		EXXSOL D-60 / SHELLSOL D-60	0.2587 Kg
		KEROBIT TP26P	0.0039 Kg
		PACKING MATERIAL: ECOBULK SX 1000 UN Ex EVOH/DN150 Article - No.:4011045 IBC TANK	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	Case No.:47/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00245/AM19/	RLA File :34/24/040/00317/AM18/	Lic.No/Date:3410043860 06.02.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.

35	Case No.:56/4/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00254/AM19/	RLA File :34/24/040/00320/AM18/	Lic.No/Date:3410043866 06.02.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.

36	Case No.:73/1/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00673/AM18/	RLA File :08/24/040/00317/AM18/	Lic.No/Date:0810141939 07.02.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.

37	Case No.:8/2/83-ALC1/2018	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310819097	Defer Date:

:01/83/050/00015/AM19/	:03/94/040/00877/AM18/	12.02.2018	

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Flufenacet Technical 98% Min.	1 Kg	2 - METHANESULFONYL-5-TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 Kg
		N-(4-FLUORO-PHENYL)-2-HYDROXY-N-ISOPROPYL-ACETAMIDE 97% (FPHIPA)	0.646 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:87/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00357/AM19/	RLA File :03/94/040/00917/AM18/	Lic.No/Date:0310819228 19.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	Case No.:107/1/83-ALC1/2018	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 04.09.2018 issued by Deptt. of IPP. The case is re-listed for 25.10.2018.

40	Case No.:27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The case is re-listed for 25.10.2018.

41	Case No.:42/3/83-ALC1/2018	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00137/AM19/	RLA File :08/24/040/00352/AM18/	Lic.No/Date:0810142151 15.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.

BASIC BROWN 1 (BODALYN MARRONE ZLQ) (Dye content NLT 30%)	1 Kg	DIETHYLENE GLYCOL	Not consumed in the process
		META PHENYLENE DIAMINE	0.2058 Kg
		SODIUM NITRITE	0.1316 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

42	Case No.:28/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The case is re-listed for 25.10.2018.			

43	Case No.:57/3/83-ALC1/2018	Party Name:ADITYA INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00152/AM19/	RLA File :52/24/040/00070/AM18/	Lic.No/Date:5210042560 16.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. Final reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

44	Case No.:31/3/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00126/AM19/	RLA File :05/23/040/00499/AM18/	Lic.No/Date:0510405928 21.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/90/2018- TSW dated 06.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.27).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:16/3/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00111/AM19/	RLA File :08/24/040/00361/AM18/	Lic.No/Date:0810142184 21.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 01.08.2018 issued by Deptt. of IPP. Final reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

46	Case No.:38/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred

	HQ File :01/83/050/00308/AM19/	RLA File :03/95/040/01030/AM18/	Lic.No/Date:0310819959 21.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

47	Case No.:39/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00309/AM19/	RLA File :03/95/040/01037/AM18/	Lic.No/Date:0310819960 21.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

48	Case No.:12/3/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00107/AM19/	RLA File :05/23/040/00498/AM18/	Lic.No/Date:0510405959 23.03.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/90/2018- TSW dated 06.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.28).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:13/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The case is re-listed for 25.10.2018.			

50	Case No.:19/3/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

51	Case No.:20/3/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Rejected
	HQ File	RLA File	Lic.No/Date:0810142238	Defer Date:

:01/83/050/00115/AM19/	:08/24/040/00383/AM18/	26.03.2018	

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 01.08.2018 and final reminder issued by DGFT on 30.08.2018.

52	Case No.:65/4/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00263/AM19/	RLA File :08/24/040/00372/AM18/	Lic.No/Date:0810142236 26.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Isoprothiolane Tech 95% Min.	1 Kg	Di Iso Propyl Malonate	0.720 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:33/5/83-ALC1/2018	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00303/AM19/	RLA File :03/95/040/01159/AM18/	Lic.No/Date:0310820073 26.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/14/10/2017-TSW dated 12.07.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.29).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:72/3/83-ALC1/2018	Party Name:DECHEM CHEMICALS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00167/AM19/	RLA File :13/24/040/00069/AM18/	Lic.No/Date:1310048916 27.03.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FORMALDEHYDE 02 SILVER CATALYST SILVER >99.9%	145 Kg	USED SILVER CATALYST (IN GRANULE FORM BLOCK FORM POWDER FORM) WITH COPPER CONTAMINATIONS (Silver purity 97.5% to 99.8%)	147.24 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:18/5/83-ALC1/2018	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2018	Status:Case Deferred

			19.09.2018	
	HQ File :01/83/050/00288/AM19/	RLA File :03/95/040/00263/AM18/	Lic.No/Date:0310820146 27.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. Reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

56	Case No.:20/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00290/AM19/	RLA File :03/95/040/01153/AM18/	Lic.No/Date:0310820132 27.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

57	Case No.:22/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00292/AM19/	RLA File :03/95/040/01155/AM18/	Lic.No/Date:0310820144 27.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

58	Case No.:25/5/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date:0310820163 27.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

59	Case No.:37/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00307/AM19/	RLA File :03/95/040/01154/AM18/	Lic.No/Date:0310820135 27.03.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

60	Case No.:77/5/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00347/AM19/	RLA File :50/24/040/00013/AM18/	Lic.No/Date:5010002409 02.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

61	Case No.:94/6/83-ALC1/2018	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00462/AM19/	RLA File :50/24/040/00014/AM18/	Lic.No/Date:5010002408 02.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

62	Case No.:4/4/83-ALC1/2018	Party Name:HUHTAMAKI FOODSERVICE PACKAGING INDIA PRIVATE LIMI	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Rejected
	HQ File :01/83/050/00202/AM19/	RLA File :03/94/040/01050/AM18/	Lic.No/Date:0310820249 04.04.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 30.07.2018 and final reminder issued by DGFT on 06.09.2018.			

63	Case No.:30/5/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date:0310820287 05.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

64	Case No.:5/4/83-ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00203/AM19/	RLA File :03/94/040/01068/AM18/	Lic.No/Date:0310820320 09.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2018 issued by Deptt. of IPP. Reminder dt.28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

65	Case No.:65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

66	Case No.:79/3/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00174/AM19/	RLA File :08/24/040/00012/AM19/	Lic.No/Date:0810142357 12.04.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.

67	Case No.:15/5/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00285/AM19/	RLA File :03/95/040/01146/AM18/	Lic.No/Date:0310820442 12.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
S-Metolachlor Technical 96% min.	1000000 Kg	1-Methoxy-2-Propanol	411000 Kg
		2-Ethyl-6-Methyl Aniline	532000 Kg
		Chloroacetyl Chloride	411000 Kg
		Toluene	107000 Kg
		Cu 0203 T 1/8"	450.00 Kg
		Amberlyst-15 wet	7000 Kg
		Bis (1,5-Cyclooctadiene) dichloro diiridium ie [Ir(COD)Cl]2	5.97 Kg
		Chlorodiphenyl Phosphine	75.00 Kg
		Bis(3,5-dimethylphenyl) Phosphine	32.70 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

68	Case No.:26/5/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00296/AM19/	RLA File :03/95/040/01111/AM18/	Lic.No/Date:0310820445 12.04.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

69	Case No.:91/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

70	Case No.:12/4/83-ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:25.10.2018

	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.

71	Case No.:14/4/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Rejected
	HQ File :01/83/050/00212/AM19/	RLA File :03/94/040/00007/AM19/	Lic.No/Date:0310820484 16.04.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 25.07.2018 and final reminder issued by DGFT on 28.08.2018.			

72	Case No.:23/5/83-ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

73	Case No.:62/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00157/AM19/	RLA File :08/24/040/00493/AM17/	Lic.No/Date:0810142409 17.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Product 1018 (Polyoxy Ethylene Tri Styrinated Phenol Ethoxylated Phosphate Ester Triethanolamine Salt)	1 Kg	Phenol	0.064 Kg
		Styrene	0.212 Kg
		Ethylene Oxide	0.538 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

74	Case No.:95/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00190/AM19/	RLA File :08/24/040/00083/AM18/	Lic.No/Date:0810142407 17.04.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate)	1 Kg	Ethylene Oxide	0.63 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:3/4/83-ALC1/2018	Party Name:INDIA	Meet No/Date:6/83-	Status:Case

		GELATINE & CHEMICALS LIMITED	ALC1/2018 19.09.2018	Approved
	HQ File :01/83/050/00201/AM19/	RLA File :03/94/040/00040/AM19/	Lic.No/Date:0310820517 18.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/251/2018- TSW dated 18.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.30).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:4/6/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00372/AM19/	RLA File :34/24/040/00002/AM19/	Lic.No/Date:3410044051 18.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

77	Case No.:5/6/83-ALC1/2018	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00373/AM19/	RLA File :34/24/040/00016/AM19/	Lic.No/Date:3410044059 18.04.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

78	Case No.:61/3/83-ALC1/2018	Party Name:SREE THAILAN EXPORTS,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00156/AM19/	RLA File :32/24/040/00003/AM19/	Lic.No/Date:3210078468 25.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Ministry of Steel vide their U.O. No.2(4)/2018- TD dated 13.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.31).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:16/4/83-ALC1/2018	Party Name:CARBOLINE INDIA PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00214/AM19/	RLA File :03/94/040/00079/AM19/	Lic.No/Date:0310820746 02.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.09.2018 issued by Deptt. of IPP. The case is re-listed for 25.10.2018.			

80	Case No.:7/5/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00277/AM19/	RLA File :03/95/040/00080/AM19/	Lic.No/Date:0310820749 02.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

81	Case No.:72/4/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00270/AM19/	RLA File :03/95/040/01081/AM18/	Lic.No/Date:0310820847 08.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 25.10.2018.			

82	Case No.:6/5/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00276/AM19/	RLA File :03/95/040/00070/AM19/	Lic.No/Date:0310820838 08.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. Reminder issued on 28.09.2018. The case is re-listed for 25.10.2018.			

83	Case No.:58/3/83-ALC1/2018	Party Name:JATIA CHEMICALS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00153/AM19/	RLA File :02/24/040/00014/AM19/	Lic.No/Date:0210208393 09.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

84	Case No.:22/4/83-ALC1/2018	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00220/AM19/	RLA File :05/23/040/00051/AM19/	Lic.No/Date:0510406379 09.05.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 30.08.2018 issued by DGFT. Reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

85	Case No.:50/6/83-ALC1/2018	Party Name:GODREJ INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00418/AM19/	RLA File :03/94/040/00091/AM19/	Lic.No/Date:0310820909 10.05.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following			

norms as under:-

Export item	Qty.	Import item	Qty.
GINONIC CSA-20	1 MT	Ceto Stearyl Alcohol	0.230 MT
		Ethylene Oxide	0.771 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	Case No.:49/6/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00417/AM19/	RLA File :03/94/040/00128/AM19/	Lic.No/Date:0310821013 16.05.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2018 issued by Deptt. of IPP. The case is re-listed for 25.10.2018.

87	Case No.:26/4/83-ALC1/2018	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00224/AM19/	RLA File :05/24/040/00081/AM19/	Lic.No/Date:0510406506 17.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

(Consisting of Double Side Pe Foam Tape)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.:84/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00354/AM19/	RLA File :03/94/040/00103/AM19/	Lic.No/Date:0310821045 17.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FORMALDEHYDE FREE DYE FIXING AGENT (AQUEOUS SOLUTION OF 2-HYDROXY 3-DIMETHYL AMINE CHLORIDE PROPANE POLYMER (ACTIVE CONTENT 55% MINIMUM))	1 Kg	EPICHLOROHYDRIN	0.374 Kg
		DIMETHYLAMINE (40%)	0.454 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.:56/5/83-ALC1/2018	Party Name:PHILODEN INDUSTRIES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:3410044158	Defer Date:

:01/83/050/00326/AM19/	:34/24/040/00036/AM19/	21.05.2018	

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
COLOURING MATTERS: SOLVENT GREEN 3 POWDER	1 Kg	QUINIZARINE POWDER	0.638 Kg
		PARA TOLUIDINE SOLID	0.683 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:33/6/83-ALC1/2018	Party Name:OWENS CORNING INDIA PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00401/AM19/	RLA File :03/95/040/00142/AM19/	Lic.No/Date:0310821121 21.05.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.10.2018 issued by Deptt. of IPP. The case is re-listed for 25.10.2018.

91	Case No.:4/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00274/AM19/	RLA File :03/95/040/00161/AM19/	Lic.No/Date:0310821151 22.05.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

92	Case No.:8/6/83-ALC1/2018	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00376/AM19/	RLA File :03/94/040/00132/AM19/	Lic.No/Date:0310821143 22.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate . Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.274 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.444 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:58/5/83-ALC1/2018	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00328/AM19/	RLA File :17/24/040/00010/AM19/	Lic.No/Date:1710006707 25.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PRODUCT-86075 (FATTY AMINE ETHOXYLATED) (Yellow To Light Brown Liquid)	1 Kg	ETHYLENE OXIDE (Colourless Clear Liquid)	0.6233 Kg
		COCO AMINE (Appearance Flakes)	0.3967 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94	Case No.:56/6/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00424/AM19/	RLA File :03/94/040/00139/AM19/	Lic.No/Date:0310821239 25.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
RELEASE PAPER 60 GSM + / - 10%	1 MT	GLASSINE PAPER 60 GSM + /-10%	51 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95	Case No.:57/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00425/AM19/	RLA File :03/94/040/00140/AM19/	Lic.No/Date:0310821284 29.05.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

96	Case No.:60/5/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00330/AM19/	RLA File :08/24/040/00054/AM19/	Lic.No/Date:0810142701 31.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ACETAMIPRID 20% SP	1 Kg	ACETAMIPRID TECHNICAL 97%	0.204 Kg
		SODIUM CITRATE	0.487 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	Case No.:88/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved

	HQ File :01/83/050/00358/AM19/	RLA File :03/94/040/00144/AM19/	Lic.No/Date:0310821361 31.05.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PARAFFIN INHIBITOR PAO32930 (25% Active)	1 Kg	POUR POINT DEPRESSANT (M2294)	0.1125 Kg
		POUR POINT DEPRESSANT (CF3826)	0.1241 Kg
		MIX XYLENE	0.7384 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

98	Case No.:55/6/83-ALC1/2018	Party Name:COLOURTEX INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00423/AM19/	RLA File :03/94/040/00170/AM19/	Lic.No/Date:0310821362 31.05.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

99	Case No.:36/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00306/AM19/	RLA File :31/83/040/00004/AM19/	Lic.No/Date:3110067065 05.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.

100	Case No.:59/5/83-ALC1/2018	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00329/AM19/	RLA File :35/24/040/00003/AM19/	Lic.No/Date:3510045351 05.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
LIQUID BROMINE TENSE LIQUID	1 Kg	Liquid Sodium Bromide Pale Yellow 33% W/W Concentration Pale Yellow Liquid POUR POINT DEPRESSANT (CF3826) MIX XYLENE	4.108 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.:61/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2018	Status:Case Deferred

			19.09.2018	
	HQ File :01/83/050/00331/AM19/	RLA File :08/24/040/00071/AM19/	Lic.No/Date:0810142763 06.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

102	Case No.:62/5/83-ALC1/2018	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00332/AM19/	RLA File :08/24/040/00052/AM19/	Lic.No/Date:0810142748 06.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
TIN STABILIZER (SHITA STAB 888)	1 Kg	2 - ETHYL HEXYL THIOGLYCOLATE (2-EHTG)	0.647 Kg
		METHYL TIN CHLORIDE	0.641 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

103	Case No.:21/6/83-ALC1/2018	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00389/AM19/	RLA File :03/95/040/00211/AM19/	Lic.No/Date:0310821474 06.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ANTISTATIC CONING OIL	1 Kg	BASE OIL	0.9062 Kg
		EMULSIFIER NAMELY ETHOXYLATED NONYL PHENOL	0.1038 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

104	Case No.:28/6/83-ALC1/2018	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00396/AM19/	RLA File :03/95/040/00115/AM19/	Lic.No/Date:0310821476 06.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Black Master Batch/Black MB - (Containing - 60% LLDPE & 40% Carbon Black)	1 Kg	LLDPE	0.6 MT
		Carbon BlackNONYL PHENOL	0.4 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of

	NORMS COMMITTEE.

105	Case No.:29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

106	Case No.:29/6/83-ALC1/2018	Party Name:NOCIL LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00397/AM19/	RLA File :03/95/040/00036/AM19/	Lic.No/Date:0310821597 08.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

107	Case No.:54/6/83-ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Rejected
	HQ File :01/83/050/00422/AM19/	RLA File :03/94/040/00181/AM19/	Lic.No/Date:0310821557 08.06.2018	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as technical inputs are not available from the concerned line Deptt./Ministry. The applicant was advised to adopt the drawback route and not the Ad-hoc Advance Authorization route. Henceforth the RA shall not issue any fresh Advance Authorization on Ad-hoc norms basis for such export product.			

108	Case No.:28/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00298/AM19/	RLA File :31/83/040/00035/AM19/	Lic.No/Date:3110067077 09.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

109	Case No.:20/6/83-ALC1/2018	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00388/AM19/	RLA File :03/95/040/00192/AM19/	Lic.No/Date:0310821598 11.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-			

Export item	Qty.	Import item	Qty.
POLYWHITE MASTER	1 Kg	RELEVANT POLYMERS SUCH AS	1.03 Kg/Kg content in

BATCH		POLYTHYLENE NAMELY LLDPE (INJECTION MOULDING GRADE)	export item
		RELEVANT POLYMERS SUCH AS POLYTHYLENE NAMELY HDPE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE (INJECTION MOULDING GRADE)	1.03 Kg/Kg content in export item
		RELEVANT POLYMERS SUCH AS POLYPROPYLENE COPOLYMERS	1.03 Kg/Kg content in export item
		TITANIUM DIOXIDE (RUTILE GRADE)	1.03 Kg/Kg content in export item
		OPTICAL BRIGHTNER	1.03 Kg/Kg content in export item
		DISPERSING AGENT NAMELY LUBRICANT (PLASTIPET)	1.03 Kg/Kg content in export item
		EXTENDER NAMELY CALCIUM CARBONATE	1.03 Kg/Kg content in export item
		EXTENDER NAMELY TALC	1.03 Kg/Kg content in export item
		ADDITIVE NAMELY ANTIOXIDANT	1.03 Kg/Kg content in export item

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

110	Case No.:43/6/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00411/AM19/	RLA File :03/95/040/00187/AM19/	Lic.No/Date:0310821599 11.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

111	Case No.:31/6/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00399/AM19/	RLA File :03/95/040/00229/AM19/	Lic.No/Date:0310821604 12.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/108/2016-TSW dated 02.09.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.32).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

112	Case No.:41/6/83-ALC1/2018	Party Name:ORIENTAL EXPORT CORPORATION	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0310821640	Defer Date:

:01/83/050/00409/AM19/	:03/95/040/00232/AM19/	12.06.2018	

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
NYLON TUBE	1 MT	POLYAMIDE RESIN	59.35 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113	Case No.:63/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00333/AM19/	RLA File :05/23/040/00118/AM19/	Lic.No/Date:0510406848 13.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.

114	Case No.:67/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00337/AM19/	RLA File :08/24/040/00074/AM19/	Lic.No/Date:0810142818 13.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

115	Case No.:69/5/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00339/AM19/	RLA File :08/24/040/00072/AM19/	Lic.No/Date:0810142817 13.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.

116	Case No.:24/6/83-ALC1/2018	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00392/AM19/	RLA File :03/95/040/01046/AM18/	Lic.No/Date:0310821668 13.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BORAX DECAHYDRATE CRYSTAL	100 MT	BORAX PENTAHYDRATE	81 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

117	Case No.:44/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018	Status:Case Deferred

			19.09.2018	
	HQ File :01/83/050/00412/AM19/	RLA File :03/95/040/00191/AM19/	Lic.No/Date:0310821649 13.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

118	Case No.:45/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00413/AM19/	RLA File :03/95/040/00153/AM19/	Lic.No/Date:0310821646 13.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

119	Case No.:64/5/83-ALC1/2018	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00334/AM19/	RLA File :05/23/040/00100/AM19/	Lic.No/Date:0510406856 14.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ACEPHATE 35% + BUPROFEZIN 15% WP	1 Kg	BUPROFEZIN TECHNICAL 98%	0.1515 Kg
		ACEPHATE TECHNICAL 97%	0.3535 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

120	Case No.:30/6/83-ALC1/2018	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00398/AM19/	RLA File :03/95/040/00208/AM19/	Lic.No/Date:0310821697 15.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Polyamide Epichlorohydrin Resin	1 Kg	Adipic Acid	0.15 Kg
		Deta (Diethylene Triamine)	0.145 Kg
		Epichlorohydrin	0.045 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	Case No.:58/6/83-ALC1/2018	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00426/AM19/	RLA File :03/95/040/01131/AM18/	Lic.No/Date:0310821703 15.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following

norms as under:-

Export item	Qty.	Import item	Qty.
BORAX PENTAHYDRATE GRANULAR	1MT	BORAX PENTAHYDRATE POWDER	1 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

122	Case No.:41/5/83-ALC1/2018	Party Name:PYROTEK INDIA PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00311/AM19/	RLA File :31/83/040/00040/AM19/	Lic.No/Date:3110067084 16.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FLUX PROMAG RI or FLUX PROMAG PI	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No. MgCl2, CAS No. - 7786-30-3 Potassium Chloride Technical Grade (NOT for fertiliser related use) Part No. KCl, CAS NO. - 7447-40-7	0.4429 Kg 0.5757 Kg
FLUX PROMAG SI or FLUX PROMAG PSI	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No.MgCl2, CAS No. - 7786-30-3 Potassium Chloride Technical Grade (NOT for fertiliser related use) Part No.KCl, CAS NO. - 7447-40-7	0.618 Kg 0.404 Kg
FLUX PROMAG NI or FLUX PROMAG PNI or FLUX FUSAL 1956	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No. MgCl2, CAS No. - 7786-30-3	0.5665 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	Case No.:66/5/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00336/AM19/	RLA File :08/24/040/00060/AM19/	Lic.No/Date:0810142844 18.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.

COPPER OXYCHLORIDE TECHNICAL (COPPER CONTENT 58% MIN.)	1 Kg	COPPER SCRAP Copper Wire Scrap covered Barley, Berry, Birch. Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms	0.623 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.:48/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00416/AM19/	RLA File :08/24/040/00056/AM19/	Lic.No/Date:0810142843 18.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

125	Case No.:43/5/83-ALC1/2018	Party Name:BEST CROP SCIENCE LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00313/AM19/	RLA File :05/23/040/00143/AM19/	Lic.No/Date:0510406908 19.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

126	Case No.:46/5/83-ALC1/2018	Party Name:FLOWTECH CHEMICALS PRIVATE LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00316/AM19/	RLA File :05/23/040/00126/AM19/	Lic.No/Date:0510406914 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

127	Case No.:47/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The case is re-listed for 25.10.2018.			

128	Case No.:70/5/83-ALC1/2018	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00340/AM19/	RLA File :06/24/040/00014/AM19/	Lic.No/Date:0610038910 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

	Case No.:80/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
129	HQ File :01/83/050/00448/AM19/	RLA File :22/24/040/00025/AM19/	Lic.No/Date:2210015925 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

	Case No.:81/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
130	HQ File :01/83/050/00449/AM19/	RLA File :22/24/040/00026/AM19/	Lic.No/Date:2210015926 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

	Case No.:82/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
131	HQ File :01/83/050/00450/AM19/	RLA File :22/24/040/00027/AM19/	Lic.No/Date:2210015927 20.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

	Case No.:22/6/83-ALC1/2018	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
132	HQ File :01/83/050/00390/AM19/	RLA File :03/95/040/00401/AM18/	Lic.No/Date:0310821820 21.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

	Case No.:25/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
133	HQ File :01/83/050/00393/AM19/	RLA File :03/95/040/00167/AM19/	Lic.No/Date:0310821822 21.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

	Case No.:26/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
134	HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

135	Case No.:27/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2018	Status:Case Deferred

			19.09.2018	
	HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

136	Case No.:38/6/83-ALC1/2018	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00406/AM19/	RLA File :03/94/040/00227/AM19/	Lic.No/Date:0310821852 21.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
WHITE MASTER BATCH 1070 (CONSIST PER KG OF IMPORT ITEM LLDPE 0.299 KG FUMED SILICA 0.002 KG TITANIUM DIOXIDE 0.698 KG)	1 Kg	TITANIUM DIOXIDE RUTILE	0.712 Kg
		LLDPE	0.305 Kg
		FUMED SILICA	0.00202 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	Case No.:44/5/83-ALC1/2018	Party Name:INTECH ORGANICS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00314/AM19/	RLA File :05/23/040/00120/AM19/	Lic.No/Date:0510406945 22.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

138	Case No.:71/5/83-ALC1/2018	Party Name:SONALI POLYPLAST PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00341/AM19/	RLA File :02/24/040/00046/AM19/	Lic.No/Date:0210208519 22.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
CALCIUM CARBONATE FMB (Containing 81.81% Coated Calcium Carbonate Powder, 18.18% Polypropylene and 1.01% Titanium Dioxide Rutile)	1 MT	COATED CALCIUM CARBONATE POWDER	0.8181 MT
		POLYPROPYLENE	0.1818 MT
		TITANIUM DIOXIDE RUTILE	0.0101 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	Case No.:23/6/83-ALC1/2018	Party Name:POLMANN INDIA LTD.	Meet No/Date:6/83-ALC1/2018	Status:Case Approved

			19.09.2018	
	HQ File :01/83/050/00391/AM19/	RLA File :03/95/040/00259/AM19/	Lic.No/Date:0310821889 22.06.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ADDITIVE MASTER BATCHES (CONTAINING 60% +/- 1% LLDPE AND 40% +/- 1% SILICA)	1 Kg	LLDPE GRANULES (FILM GRADE)	0.612 Kg
		SILICA	0.408 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:37/6/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
140	HQ File :01/83/050/00405/AM19/	RLA File :03/94/040/00260/AM19/	Lic.No/Date:0310821923 26.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.

	Case No.:40/6/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00408/AM19/	RLA File :03/94/040/00250/AM19/	Lic.No/Date:0310821921 26.06.2018	Defer Date:

141 Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/316/10/2017-TSW dated 24.07.2017 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.33).**

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:42/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
142	HQ File :01/83/050/00410/AM19/	RLA File :03/95/040/00099/AM19/	Lic.No/Date:0310821930 26.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

	Case No.:85/6/83-ALC1/2018	Party Name:ABHINAV INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
143	HQ File :01/83/050/00453/AM19/	RLA File :08/24/040/00096/AM19/	Lic.No/Date:0810142921 27.06.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

144	Case No.:45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The case is re-listed for 25.10.2018.			

145	Case No.:10/6/83-ALC1/2018	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00378/AM19/	RLA File :03/95/040/00169/AM19/	Lic.No/Date:0310821989 28.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

146	Case No.:11/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00379/AM19/	RLA File :03/95/040/00082/AM19/	Lic.No/Date:0310821976 28.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

147	Case No.:12/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00380/AM19/	RLA File :03/95/040/00277/AM19/	Lic.No/Date:0310822008 28.06.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

148	Case No.:72/5/83-ALC1/2018	Party Name:SRI AYYAPPAN FINE ARTS	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00342/AM19/	RLA File :35/24/040/00006/AM19/	Lic.No/Date:3510045362 29.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their UO.No.7/252/10/2018-TSW dated 11.09.2018, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. **(Page No.34).** RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

149	Case No.:83/6/83-ALC1/2018	Party Name:VIBFAST PIGMENTS PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810142942	Defer

	:01/83/050/00451/AM19/	:08/24/040/00094/AM19/	29.06.2018	Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

150	Case No.:73/5/83-ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

151	Case No.:39/6/83-ALC1/2018	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00407/AM19/	RLA File :03/94/040/00248/AM19/	Lic.No/Date:0310822083 02.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

152	Case No.:79/6/83-ALC1/2018	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00447/AM19/	RLA File :06/24/040/00015/AM19/	Lic.No/Date:0610038914 02.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

153	Case No.:9/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00377/AM19/	RLA File :03/95/040/00271/AM19/	Lic.No/Date:0310822095 03.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

154	Case No.:16/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00384/AM19/	RLA File :03/95/040/00281/AM19/	Lic.No/Date:0310822096 03.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

155	Case No.:17/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00385/AM19/	RLA File :03/95/040/00282/AM19/	Lic.No/Date:0310822097 03.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for			

	examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

156	Case No.:7/6/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00375/AM19/	RLA File :03/95/040/00307/AM19/	Lic.No/Date:0310822103 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

157	Case No.:13/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

158	Case No.:14/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

159	Case No.:15/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00383/AM19/	RLA File :03/95/040/00276/AM19/	Lic.No/Date:0310822108 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

160	Case No.:19/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

161	Case No.:84/6/83-ALC1/2018	Party Name:ABHINAV INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00452/AM19/	RLA File :08/24/040/00095/AM19/	Lic.No/Date:0810142954 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

162	Case No.:96/6/83-ALC1/2018	Party Name:KUTCH CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00464/AM19/	RLA File :34/24/040/00097/AM19/	Lic.No/Date:3410044298 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

163	Case No.:98/6/83-ALC1/2018	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

164	Case No.:99/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

165	Case No.:18/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00386/AM19/	RLA File :03/95/040/00084/AM19/	Lic.No/Date:0310822193 09.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FLUORESCEIN (ACID YELLOW 73) (C.I. NO. 45350)	1 Kg	RESORCINOL	0.562 Kg
		PHTHALIC ANHYDRIDE	0.610 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

166	Case No.:78/5/83-ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.08.2018 issued by DGFT. Reminder issued on 28.09.2018.The case is re-listed for 25.10.2018.			

167	Case No.:69/6/83-ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0810143007	Defer

	:01/83/050/00437/AM19/	:08/24/040/00111/AM19/	10.07.2018	Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

168	Case No.:70/6/83-ALC1/2018	Party Name:MEGHACHEM INDUSTRIES	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00438/AM19/	RLA File :08/24/040/00110/AM19/	Lic.No/Date:0810143008 10.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

169	Case No.:3/6/83-ALC1/2018	Party Name:SHREE JAGANNATHJI STERLING PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00371/AM19/	RLA File :05/24/040/00169/AM19/	Lic.No/Date:0510407157 11.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
Silver(leaf , flake , foil , varakh) PURITY OF SILVER SHOULD NOT BE LESS THEN 0.995	100 Kg	Silver(Brick,Bar,Roll) PURITY OF SILVER SHOULD NOT BE LESS THEM 0.995	Net to Net basis With following condition:- Exact purity of import and export item should match.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

170	Case No.:36/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00404/AM19/	RLA File :03/95/040/00280/AM19/	Lic.No/Date:0310822239 11.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

171	Case No.:51/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00419/AM19/	RLA File :03/95/040/00085/AM19/	Lic.No/Date:0310822237 11.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

172	Case No.:66/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00434/AM19/	RLA File :08/24/040/00109/AM19/	Lic.No/Date:0810143013 11.07.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.

173	Case No.:67/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00435/AM19/	RLA File :08/24/040/00108/AM19/	Lic.No/Date:0810143012 11.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

174	Case No.:93/5/83-ALC1/2018	Party Name:BEST CROP SCIENCE LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00363/AM19/	RLA File :05/23/040/00181/AM19/	Lic.No/Date:0510407185 13.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
IMIDACLOPRID TECHNICAL 95%	1 Kg	2-CHLORO-5-CHLORO METHYLPYRIDINE [CCMP 60%]	1.344 Kg
		N-NITROIMINO IMIDAZOLIDINE [NNII 98%]	0.72 Kg
		DIMETHYL FORMAMIDE [DMF 99%]	0.50 Kg
		ETHYLENE DI CHLORIDE [EDC 99%]	0.40 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

175	Case No.:97/5/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00367/AM19/	RLA File :04/24/040/00087/AM19/	Lic.No/Date:0410164492 13.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
POTASSIUM TETRABORATE WHITE GRANULAR / POWDER	1 MT	BORIC ACID WHITE POWDER / GRANULAR	0.853 MT (subject to import policy of BORIC ACID
		POTASSIUM HYDROXIDE 90% WHITE FLAKES	0.386 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

176	Case No.:91/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510407198	Defer

	:01/83/050/00361/AM19/	:05/23/040/00182/AM19/	16.07.2018	Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

177	Case No.:92/5/83-ALC1/2018	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

178	Case No.:94/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00364/AM19/	RLA File :05/23/040/00179/AM19/	Lic.No/Date:0510407200 16.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

179	Case No.:95/5/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00365/AM19/	RLA File :05/23/040/00180/AM19/	Lic.No/Date:0510407202 16.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

180	Case No.:96/5/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00366/AM19/	RLA File :04/24/040/00082/AM19/	Lic.No/Date:0410164498 18.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

181	Case No.:1/6/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00369/AM19/	RLA File :04/24/040/00078/AM19/	Lic.No/Date:0410164497 18.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

182	Case No.:53/6/83-	Party Name:UPL	Meet No/Date:6/83-	Status:Case

	ALC1/2018	LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	ALC1/2018 19.09.2018	Deferred
	HQ File :01/83/050/00421/AM19/	RLA File :03/95/040/00312/AM19/	Lic.No/Date:0310822422 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

	Case No.:63/6/83-ALC1/2018	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
183	HQ File :01/83/050/00431/AM19/	RLA File :08/24/040/00126/AM19/	Lic.No/Date:0810143057 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

	Case No.:64/6/83-ALC1/2018	Party Name:ARUNAYA ORGANICS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
184	HQ File :01/83/050/00432/AM19/	RLA File :08/24/040/00105/AM19/	Lic.No/Date:0810143058 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

	Case No.:65/6/83-ALC1/2018	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
185	HQ File :01/83/050/00433/AM19/	RLA File :08/24/040/00123/AM19/	Lic.No/Date:0810143043 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

	Case No.:86/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
186	HQ File :01/83/050/00454/AM19/	RLA File :34/24/040/00048/AM19/	Lic.No/Date:3410044342 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

	Case No.:88/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
187	HQ File :01/83/050/00456/AM19/	RLA File :34/24/040/00046/AM19/	Lic.No/Date:3410044340 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

188	Case No.:90/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00458/AM19/	RLA File :34/24/040/00047/AM19/	Lic.No/Date:3410044341 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

189	Case No.:91/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00459/AM19/	RLA File :34/24/040/00044/AM19/	Lic.No/Date:3410044343 19.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

190	Case No.:98/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00368/AM19/	RLA File :31/83/040/00056/AM19/	Lic.No/Date:3110067119 20.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
PIGMENT YELLOW 17 C.I.NO.21105	1 Kg	3,3 Dichloro Benzidine Dihydrochloride (3, 3 DCBH)	0.384 Kg
		Aceto Acet Ortho Anisidide (AAOA)	0.532 Kg
		Sodium Nitrite	0.222 Kg
		Acetic Acid	0.300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

191	Case No.:6/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00374/AM19/	RLA File :31/83/040/00057/AM19/	Lic.No/Date:3110067118 20.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

192	Case No.:34/6/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00402/AM19/	RLA File :03/95/040/00321/AM19/	Lic.No/Date:0310822467 20.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

193	Case No.:95/6/83-ALC1/2018	Party Name:TRIBENI TECHNOCOM LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00463/AM19/	RLA File :52/24/040/00034/AM19/	Lic.No/Date:5210042708 20.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

194	Case No.:61/6/83-ALC1/2018	Party Name:ORIO SHANGHAI COLOURS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00429/AM19/	RLA File :08/24/040/00112/AM19/	Lic.No/Date:0810143084 23.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

195	Case No.:32/6/83-ALC1/2018	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00400/AM19/	RLA File :03/95/040/00390/AM19/	Lic.No/Date:0310822567 24.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

196	Case No.:35/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00403/AM19/	RLA File :03/95/040/00363/AM19/	Lic.No/Date:0310822550 24.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. The case is re-listed for 25.10.2018.			

197	Case No.:62/6/83-ALC1/2018	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00430/AM19/	RLA File :08/24/040/00058/AM19/	Lic.No/Date:0810143088 24.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

198	Case No.:68/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00436/AM19/	RLA File :08/24/040/00113/AM19/	Lic.No/Date:0810143100 24.07.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

199	Case No.:2/6/83-ALC1/2018	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00370/AM19/	RLA File :04/24/040/00093/AM19/	Lic.No/Date:0410164529 25.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
BARIUM FLUORIDE WHITE POWDER / GRANULAR	1 MT	HYDROFLUORIC ACID 70% CORROSIVE LIQUID	1.18 MT
		BARIUM CARBONATE WHITE POWDER / GRANULAR	0.342 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

200	Case No.:52/6/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00420/AM19/	RLA File :03/95/040/00377/AM19/	Lic.No/Date:0310822577 25.07.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

201	Case No.:71/6/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00439/AM19/	RLA File :08/24/040/00135/AM19/	Lic.No/Date:0810143121 26.07.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

202	Case No.:74/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00442/AM19/	RLA File :08/24/040/00082/AM19/	Lic.No/Date:0810143120 26.07.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

203	Case No.:72/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00440/AM19/	RLA File :08/24/040/00147/AM19/	Lic.No/Date:0810143151 01.08.2018	Defer Date:25.10.2018

Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.

204	Case No.:78/6/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00446/AM19/	RLA File :08/24/040/00117/AM19/	Lic.No/Date:0810143152 01.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

205	Case No.:76/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00444/AM19/	RLA File :08/24/040/00155/AM19/	Lic.No/Date:0810143175 02.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

206	Case No.:77/6/83-ALC1/2018	Party Name:CROWN DECOR PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00445/AM19/	RLA File :08/24/040/00154/AM19/	Lic.No/Date:0810143174 02.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 25.10.2018.			

207

Case No.:73/6/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT.LTD.,	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
HQ File :01/83/050/00441/AM19/	RLA File :08/24/040/00164/AM19/	Lic.No/Date:0810143217 07.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
ALPASOL BLACK PI (Dye content NLT 90%)	1 Kg	4-NITRO-2-AMINO- PHENOL (4 NAP) / 2-AMINO 4 NITRO PHENOL SODIUM SALT	0.200 Kg
		5-NITRO-2-AMINO- PHENOL (5 NAP) / 2-AMINO 5 NITRO PHENOL	0.200 Kg
		BETA NAPHTHOL	0.336 Kg
		TERT ALKYLAMINE / PRIMENE 81-R	0.205 Kg
		SODIUM NITRITE	0.166 Kg
		CAUSTIC SODA FLAKES	0.330 Kg
		SALICYLIC ACID	0.200 Kg
		FORMIC ACID	0.073 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

208	Case No.:100/6/83-ALC1/2018	Party Name:FORACE POLYMERS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00468/AM19/	RLA File :05/23/040/00189/AM19/	Lic.No/Date:0510407497 09.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

209	Case No.:75/6/83-ALC1/2018	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00443/AM19/	RLA File :03/94/040/00226/AM19/	Lic.No/Date:0310823009 13.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

210	Case No.:59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

211	Case No.:60/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

212	Case No.:102/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Deferred
	HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:25.10.2018
	Decision :The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 25.10.2018.			

213	Case No.:97/6/83-ALC1/2018	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:6/83-ALC1/2018 19.09.2018	Status:Case Approved
	HQ File :01/83/050/00465/AM19/	RLA File :03/95/040/00518/AM19/	Lic.No/Date:0310823336 28.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the following			

ad-norms as under:-

Export item	Qty.	Import item	Qty.
Self Adhesive Paper (153 gsm +/- 10%) (Consisting of Thermal Transfer Paper)	1 SQM	Thermal Transfer Paper (75 GSM +/- 10%)	1.04 Sq. meter/ Sq. meter content contained in export product
		Adhesive (100% Solid) (Rubber Based Hot melt)	24 Grams/Sq. meter content contained in export product
		Glassine Paper (60 gsm +/- 10%)	1.04 Sq. meter/ Sq. meter content contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:09.10.2018
Place:New Delhi

Ramesh Kumar Verma
Asst. Director General of Foreign Trade

6/83
M-147

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject:- Request for fixation of Norms under Para 4.06 of HBP 2015-20 for export of FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED ECO CYAN

DGFT U.O. No. 01/83/171/07/AM-19/DES-IV

Vide letter dated August 1, 2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture each of main constituents for the manufacture of printing ink sheetfed non eco magenta. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. The firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED ECO CYAN (31%+/-10% PIGMENT & 23%+/-10% SOLID RESIN).

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Pthalocynine Blue 15:3 For Ink Concentrate Or Its Raw Material**	
1.1.1	Caustic Soda	0.0307
1.1.2	Hydrochloric Acid (Pure)	0.0587
1.1.3	Copper Pthalocynine Blue	0.3099
1.1.4	Sulphuric Acid 98%	0.1620
1.1.5	Rosin	0.0339

6/83
M747
2

1.1.6	Normal Butanol	0.0019
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) Or Its Raw Material**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1040
2.2	Structured Phenolic Modified Rosin Ester	0.1172
2.1	**Vegetable Oil Based Fatty Butyl Esters Or Its Raw Material**	
2.1.1	Vegetable Based Distilled Fatty Acid	0.0871
2.1.2	Mix Xylene	0.0008
2.1.3	Normal Butanol	0.0236
2.1.4	Para Toluene Sulfonic Acid	0.0001
2.1.5	Tri Phenyl Phosphite	0.0001
2.2	**Structured Phenolic Modified Rosin Ester Or Its Raw Material**	
2.2.1	Additives	0.0001
2.2.2	Maleic Anhydride	0.0027
2.2.3	Paraformaldehyde	0.0075
2.2.4	Pentaerythritol	0.0115
2.2.5	Alkyl Phenol	0.0131
2.2.6	Rosin	0.0953
2.2.7	Butylated Hydroxy Toluene	0.0007
3	**Printing Ink Vehicle (Let Down Varnish) Or Its Raw Material**	
3.1	Phenol Modified Hydro Carbon Resin	0.1231
3.2	Oxyaluminium Octoate (Al. Content 5.9)	0.0025
3.3	Butylated Hydroxy Toluene	0.0005
3.4	Vegetable Oil	0.1437
3.1	**Phenol Modified Hydro Carbon Resin Or Its Raw Material**	
3.1.1	Additives	0.000014
3.1.2	Paraformaldehyde	0.0075
3.1.3	Pentaerythritol	0.0073
3.1.4	Alkyl Phenol	0.0245
3.1.5	Rosin	0.0524
3.1.6	Dycyclopentadine	0.0347
3.1.7	Fumaric Acid	0.0060
3.1.8	Dimer Acid	0.0009
3.1.9	Neodene	0.0053
3.2	**Oxyaluminium Octoate (Al. Content 5.9) Or Its Raw Material**	
3.2.1	Aluminium Isopropoxide	0.0011
3.2.2	Neopentyl Glycol	0.0004
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0006
3.2.4	Ethyl Aceto Acetate	0.0008

6/83
M-147

3

3.2.5	Mineral Turpentine Oil	0.0003
3.2.6	Ethyl Aceto Acetate	0.0003
4	**Soya Alkyd T Or Its Raw Material**	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.1047
4.1.2	Purified Terepathalic Acid	0.0223
4.1.3	Pentaerythritol	0.0149
4.1.4	Tri Phenyl Phosphite	0.0001
5	**Coxi-Oxiretarder Or Its Raw Material**	
5.1.1	Tertiary Butyl Hyudroxy Quinone (TBHQ)	0.0023
5.1.2	Vegetable Oil Based Fatty Butyl Ester	0.0133
6	**Vegetable Oil (Soya/Linseed/Coconut)**	0.0880
7	**Packing Grease Or Its Raw Material**	
7.1.1	Soya Oil	0.0074
7.1.2	Panoil 400	0.0003
7.1.3	Claytone	0.0013
7.1.4	Antibact	0.000010
7.1.5	Proxel Mb	0.0011
8	**Ethylene Diamine Tetra Acetic Acid**	0.0045

NL

(NAND LAL)
Consultant
24.09.2018

DGFT(DES-IV)

6/83
M-148

4

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject:- Request for fixation of Norms under Para 4.06 of HBP 2015-20 Flushed Pigment (Dispersed in non-aqueous media) for Printing Ink Sheetfed Eco Magenta).

DGFT U.O. No. 01/83/171/08/AM-19/DES-IV

Vide letter dated August 1, 2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture each of main constituents for the manufacture of printing ink sheetfed non eco magenta. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. The firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: Flushed Pigment (Dispersed in non-aqueous media) for Printing Ink Sheetfed Eco Magenta (28%+/-10% PIGMENT & 23%+/-10% SOLID RESIN).

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Rubine 57 for Printing Inks or its Raw Materials**	
1.1.1	Oligo Triacrylate	0.0029
1.1.2	Tobias Acid	0.0009
1.1.3	Para Amino Benzamide	0.0008
1.1.4	Solsperse 22000	0.0042
1.1.5	Hydrochloric Acid (Pure)	0.1894
1.1.6	Caustic Soda Lye	0.1964

6/83
m-148

1.1.7	Bon Acid	0.1046
1.1.8	Sodium Nitrite	0.0398
1.1.9	Rosin	0.0437
1.1.10	Calcium Chloride Solution	0.0917
1.1.11	4B Acid (NP-1)	0.1035
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1258
2.2	Structured Phenolic Modified Rosin Ester	0.1419
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Based Distilled Fatty Acid	0.1054
2.1.2	Mix Xylene	0.0010
2.1.3	Normal Butanol	0.0286
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0047
2.2.3	Paraformaldehyde	0.0097
2.2.4	Pentaerythritol	0.0142
2.2.5	Alkyl Phenol	0.0158
2.2.6	Rosin	0.1113
2.2.7	Butylated Hydroxy Toluene	0.0008
3	**Printing Ink Vehicle (Let Down Varnish) or its Raw Materials**	
3.1	Phenol Modified Hydro Carbon Resin	0.0954
3.2	Oxyaluminium Octoate(Al. Content 5.9) or its Raw Materials	0.0019
3.3	Butylated Hydroxy Toluene	0.0004
3.4	Vegetable Oil	0.1113
3.1	**Phenol Modified Hydro Carbon Resin or its Raw Materials**	
3.1.1	Additives	0.000010
3.1.2	Paraformaldehyde	0.0058
3.1.3	Pentaerythritol	0.0057
3.1.4	Alkyl Phenol	0.0190
3.1.5	Rosin	0.0407
3.1.6	Dycyclopentadine	0.0269
3.1.7	Fumaric Acid	0.0047
3.1.8	Dimer Acid	0.0007

6/83
m-148
6

3.1.9	Neodene	0.0041
3.2	**Oxyaluminium Octoate (Al. Content 5.9) or its Raw Materials**	
3.2.1	Aluminium Isopropoxide	0.0009
3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0004
3.2.4	Ethyl Aceto Acetate	0.0006
3.2.5	Mineral Turpentine Oil	0.0002
3.2.6	Ethyl Aceto Acetate	0.0002
4	**Soya Alkyd -T or its Raw Materials**	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0827
4.1.2	Purified Terepathalic Acid	0.0176
4.1.3	Pentaerythritol	0.0118
4.1.4	Tri Phenyl Phosphite	0.00011
5	**Coxi (Oil Retarder) Containing Vegetable Oil Based Fatty Butyl Ester And TBHQ 15 % or its Raw Materials**	
5.1.1	Tertiary Butyl Hyudroxy Quinone (TBHQ)	0.0023
5.1.2	Vegetable Oil Based Fatty Butyl Ester	0.0133
6	**Vegetable Oil (Soya/Linseed/Coconut)**	0.1565
7	**Packing Grease or its Raw Materials**	
7.1.1	Soya Oil	0.0074
7.1.2	Panoil 400	0.0003
7.1.3	Claytone	0.0013
7.1.4	Antibact	0.000010
7.1.5	Proxel Mb	0.0011

NL

(NAND LAL)
Consultant
24.09.2018

DGFT(DES-IV)

6/83
M-149

7

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject:- Request for fixation of Norms under Para 4.06 of HBP 2015-20 for export of FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED NON ECO MAGENTA.

DGFT U.O. No. 01/83/171/06/AM-19/DES-IV

Vide letter dated August 1, 2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture each of main constituents for the manufacture of printing ink sheetfed non eco magenta. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. The firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED NON ECO MAGENTA (28%+/-10% PIGMENT & 23%+/-10% SOLID RESIN).

Quantity: 1 kg.

Import item:

Sr. No.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Rubine 57 for Printing Inks or its Raw Materials**	
1.1.1	Solsperse 22000	0.0042
1.1.2	Hydrochloric acid (Pure)	0.1888
1.1.3	Caustic Soda Lye	0.1943
1.1.4	Bon acid	0.1028
1.1.5	Sodium Nitrite	0.0391
1.1.6	Rosin	0.0447

6/83 m-149 8

1.1.7	Calcium Chloride Solution	0.0899
1.1.8	4B Acid (NP-1)	0.1017
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1130
2.2	Structured Phenolic Modified Rosin Ester	0.1274
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Based Distilled Fatty Acid	0.0946
2.1.2	Mix Xylene	0.0009
2.1.3	Normal Butanol	0.0257
2.1.4	Para Toluene Sulfonic Acid	0.0001
2.1.5	Tri Phenyl Phosphite	0.0001
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0001
2.2.2	Maleic Anhydride	0.0030
2.2.3	Paraformaldehyde	0.0082
2.2.4	Pentaerythritol	0.0125
2.2.5	Alkyl Phenol	0.0142
2.2.6	Rosin	0.1035
2.2.7	Butylated Hydroxy Toluene	0.0007
3	**Printing Ink Vehicle (Let Down Varnish) or its Raw Materials**	
3.1	Phenol Modified Hydro Carbon Resin	0.1181
3.2	Oxyaluminium Octoate(Al.Content 5.9) or its Raw Materials	0.0024
3.3	Butylated Hydroxy Toluene	0.0005
3.4	Vegetable Oil	0.0363
3.5	Mineral Oil (SF Oil Panoil)	0.0871
3.1	**Phenol Modified Hydro Carbon Resin or its Raw Materials**	
3.1.1	Additives	0.00001
3.1.2	Paraformaldehyde	0.0071
3.1.3	Pentaerythritol	0.0070
3.1.4	Alkyl Phenol	0.0235
3.1.5	Rosin	0.0503
3.1.6	Dycyclopentadine	0.0333
3.1.7	Fumaric Acid	0.0058
3.1.8	Dimer Acid	0.0008

6/83
m-149
9

3.1.9	Neodene	0.0051
3.2	**Oxyaluminium Octoate(Al. Content 5.9) or its Raw Materials**	
3.2.1	Aluminium Isopropoxide	0.0011
3.2.2	Neopentyl Glycol	0.0003
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0005
3.2.4	Ethyl Aceto Acetate	0.0008
3.2.5	Mineral Turpentine Oil	0.0003
3.2.6	Ethyl Aceto Acetate	0.0003
4	**Soya Alkyd -T or its Raw Materials**	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0777
4.1.2	Purified Terepathalic Acid	0.0166
4.1.3	Pentaerythritol	0.0110
4.1.4	Tri Phenyl Phosphite	0.0001
5	**Mineral Oil (Panpoil SH 80)**	0.1000
6	**Coxi-oxiretarder containing Vegetable oil Based Fatty Butyl Ester and TBHQ 15% Or its Raw Material**	
6.1	Tertiary Butyl Hyudroxy Quinone (TBHQ)	0.0031
6.2	Vegetable Oil Based Fatty Butyl Ester	0.0175
7	**Vegetable Oil (Soya/Linseed/Coconut)**	0.0390
8	**Packing Grease or its Raw Materials**	
8.1.1	Soya Oil	0.0074
8.1.2	Panoil 400	0.0003
8.1.3	Claytone	0.0013
8.1.4	Antibact	0.00001
8.1.5	Proxel Mb	0.0011

NL

(NAND LAL)
Consultant
24.09.2018

DGFT(DES-IV)

6/83
M-153
10

No. 7/92/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
.....

Subject : Advance authorization under para 4.06 of HB procedure (Vol. I) - M/s Oriental Trimex Ltd.

Ref : DGFT UO. No.01/83/171/19/AM-18/DES-IV/116 dated 14.08.2018.

The firm will import rough marble slabs and after polishing/finishing, they will export polished marble tiles of various sizes, vanity/kitchen tops and cut to size polished slabs.

2. Based on information furnished by the firm, the following norms is recommended in this case:-

Export product: Polished Marble Tiles of various sizes and Vanity/Kitchen tops, cut to size polished slabs.

Quantity : 3390.97 sq. mt. (1926.33 MT)

Import Item : Rough Marble Slab

Quantity :
(a) 1.11 MT/MT of export of Polished Marble tiles
(b) 1.06 MT/MT of export of cut to size polished slab and vanity/kitchen tops.

Note:- Import should be as per Import Policy Condition indicated against import of Rough Marble Slab in ITC(HS) Classification of Export and Import Items 2012.

(Nand Lal)
Consultant
05.09.2018

DFGT(DES-IV)

6/83
m-154

File No. 7/91/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW)
***

Subject: **Advance Authorisation No. 0910065898 dated 17-01-2018 for the export of Spruce wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items - M/s Shiv Shakti Timber Industries.**

Ref: DGFT UO No. 01/83/171/17/AM-19/DES-4/123 dated 11.09.2018

The case has been examined and the following norms are recommended by DIPP:-

S. No.	Export Item	Quantity	Import Item	Quantity.
1.	Spruce wood, Pallets, Crates, Boxes, Runners, Skids, Wooden Packing Items	530.000 Cubic Meter.	Spruce (Picca Abies) Rough Sawn (14 to 25 MM x 75 to 145 MM x 800 to 8000 MM)	1.05 Cubic Meter/ cubic Meter content contained in the export product.

(NAND LAL)
Consultant
13-09-2018

DGFR(DES-IV)

6/83 (65)
M-155
12

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
Shastri Bhawan, New Delhi.

Subject: M/s Sabero Organics Gujarat Ltd. – Fixation of input output norms for Chlorpyriphos 48% EC for advance licence No.-0310729027 dt. 21.03.2013

DGFT may please refer to their U.O.No.01/83/50/890/AM-13/DES-IV dated 26.2.2013 on the subject mentioned above. The application of M/s Sabero Organics Gujarat Ltd., for fixation of input output for Chlorpyriphos 48% EC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Chlorpyriphos 48% EC	1 litre	1. Trichloracetyl Chloride (TCAC)	0.670 kg
		2. Acrylonitrile	0.237 kg
		3. Diethyl- Thio-Phosphoryl Chloride (DETPC)	0.300 kg
		4. Ethylene Dichloride	0.276 kg
		5. Triethyl Benzyl Ammonium Chloride	0.018 kg
		6. Solvent C-9	0.456 kg
		7. Emulsfier NROX SPP	0.108 kg

This has the approval of competent authority.

17/5/2013
(P.P.Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.14010/105/2012-Ch.II dated 17.5.2013

6/83
M-161
13

F. No. 7/256/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
***

Subject : Advance authorization No. 0310818388 dated 10.01.2018 for the export of Printed Cartons made out of Polycoated Aluminium Foil Paperboard - M/s Parksons Packaging Ltd.

Ref : DGFT UO. No.01/83/171/14/AM-19/DES-IV/125 dated 11.09.2018

Taking cue from SION K-65 and norms recommended earlier, the following norms are recommended:-

Export product: Printed Cartons made out of Polycoated Aluminium Foil Paperboard .

Quantity : 3,40,000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended (Kg)
1	Paper Board Coated with Plastic (GSM 350 +/- 10% (PE+BOARD+AL+PE)	1.1 kg/kg content contained in export product
2	Varnish (Paper Grade)	0.014 per kg of export
3	Printing Ink (If Printed)	Applied quantity subject to 1% of FOB value of export

(NAND LAL)
Consultant
14.09.2018

DGFT (DES-IV)

6/83
M-162

14

F. No.7/258/2018-TSW
MINSITRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
****

Subject: Advance Authorization No.0310817079 dated 15-11-2017 for the export of Silicone Coated Release Paper - M/s Dee Dee Label.

Ref: DGFT UO. No.01/83/171/20/AM-19/ DES-IV/126 dated 11.09.2018

The 4% wastage of Silicone Coated Paper is allowed for manufacture of Self Adhesive Paper whereas in the past case Glassine Paper of Jumbo Roll is imported for making Silicone Coated Release Paper. DIPP, therefore, allows 2% wastage in the case and accordingly the following norm is recommended:-

Export item : Silicone Coated Release Paper (62 GSM +/- 10%)

Quantity : 100 MT

Import Item :

S.No.	Item description	Quantity recommended
1.	Glassine paper 62 GSM +/- 10% in Jumbo Roll	102 MT

(NAND LAL)
Consultant
14-09-2018

DGFT(DES-IV)

6/83
M-/63

15

F. No. 7/255/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
****

Subject: Advance authorization no. 0410162782 dated 06-02-2017 for the export of Boxes/Cartons - M/s. Panoply Packagings Pvt. Ltd.

Ref : DGFT File. No.01/83/171/19/AM-19/DES-IV/125 DATED 11.09.2018

The case has been examined and the firm has claimed 10% wastage for both the items of import. In K-34, 10% wastage is allowed. However, the firm has indicated the quantity of 477714.28 kgs of Test Liner 250 GSM and 255610.48 kgs of Fluting Media Paper 185 GSM will be accounted for. DIPP, therefore, recommends that quantity as indicated as accounted for.

Export Item : Boxes / Cartons made out of 65% Test Liner & 35% Fluting Media

Quantity: **700000** kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Test Liner 250 GSM	4,77,714.28 kgs
2.	Fluting Media Paper 185 GSM	2,55,610.48 kgs

(NAND LAL)
Consultant
13-09-2018

DGFT (DES-IV)

6183
M-164

16

F. No. 7/226/2017-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
****

Subject: Advance authorization no. 0510404696 dated 23-11-2017 for the export of Self Adhesive paper - M/s. Avery Dennison (India) Pvt. Ltd.

Ref : DGFT File. No.01/83/171/23/AM-19/DES-IV/124 DATED 11.09.2018

Taking cue from SION A-2866. The following norms is recommended:

(I) Export product:

	Description of Item	**Quantity**
	Self Adhesive Paper 145 GSM +/-10%	500000 Sq.Meter
Import items		
1.	Glassine Paper 58 GSM +/-10%	1.04 Sq.Meter/per sq. mtr of export
2.	Solprene	0.003194 Kg/per sq. mtr of export
3.	Westrez	0.009414 Kg/per sq. mtr of export

(II) Export product:

	Description of Item	**Quantity**
	Self Adhesive Film 126 GSM +/-10%	1800000 Sq.Meter
Import items		
4.	Glassine Base Paper 50 GSM +/-10%	1.04 Sq.Meter/per sq. mtr of export
5.	Solprene	0.002590 Kg/per sq. mtr of export

(NAND LAL)
Consultant
13-09-2018

DGFR(DES-IV)

-5-

6/83
M-168

17

No.7/316/2017-TSW 25836

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Subject : Advance Authorisation No. 0310812923 dated 27.4.2017-M/s Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1.Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3.Stearic Acid	240 gms.

(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

27/9/2017

6/83
m-171

18

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
****

Subject:- Request for fixation of Norms under Para 4.06 of HBP 2015-20 for export of FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) for PRINTING INK SHEETFED NON ECO YELLOW 174

01/83/171/10/AM 18

DGFT U.O. No. 01/83/171/25/AM-18/DES-IV/260 DATED 26.03.2018

101/AM-19

Vide letter dated September 20, 2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture each of main constituents for the manufacture of Printing Ink Sheetfed Non Eco Yellow 174. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. The firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED NON ECO YELLOW 174 (21%+/-10% PIGMENT & 29%+/-10% SOLID RESIN)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	**Pigment Yellow 174 For Printing Inks or its Raw Materials**	
1.1.1	Benzedine 2,2' Disulphonic Acid (BDSA)	0.0018
1.1.2	Acetoacetmetalaxylidide(AAMX)	0.0980
1.1.3	Hydrochloric Acid (Pure)	0.1443

6/83
M-171
19

1.1.3	Hydrochloric Acid (Pure)	0.1443
1.1.4	Caustic Soda Lye	0.1753
1.1.5	3'Dichloro Ben.Di-Hydrochloride	0.0667
1.1.6	Sodium Nitrite	0.0409
1.1.7	Acetoacet-O-Toluidide (AAOT)	0.0154
1.1.8	Sulfamic Acid	0.0020
1.1.9	Rosin	0.0194
1.1.10	Dilute Acetic Acid	0.0520
1.1.11	1(P. Tolyl)Phenyl 3-Methyl5-Pyrazolone	0.0054
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1453
2.2	Structured Phenolic Modified Rosin Ester	0.1638
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Based Distilled Fatty Acid	0.1217
2.1.2	Mix Xylene	0.0011
2.1.3	Normal Butanol	0.0330
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0038
2.2.3	Paraformaldehyde	0.0105
2.2.4	Pentaerythritol	0.0161
2.2.5	Alkyl Phenol	0.0183
2.2.6	Rosin	0.1331
2.2.7	Butylated Hydroxytoluene	0.0009
3	**Printing Ink Vehicle (Let Down Varnish) or its Raw Materials**	
3.1	Phenol Modfied Hydro Carbon Resin	0.1327
3.2	Oxyaluminium Octoate(Al.Content 5.9	0.0027
3.3	Butylated Hydroxytoluene	0.0005
3.4	Vegetable Oil	0.0408
3.5	Mineral oll (SF OIL-PANOIL)	0.0979
3.1	**Phenol Modfied Hydro Carbon Resin or its Raw Materials**	
3.1.1	Additives	0.000015

6/83
m-171
20

3.1.2	Paraformaldehyde	0.0080
3.1.3	Pentaerythritol	0.0079
3.1.4	Alkyl Phenol	0.0264
3.1.5	Rosin	0.0566
3.1.6	Dycyclopentadine	0.0374
3.1.7	Fumaric Acid	0.0065
3.1.8	Dimer Acid	0.0009
3.1.9	Neodene	0.0057
3.2	**Oxyaluminium Octoate(Al.Content 5.9) or its Raw Materials**	
3.2.1	Aluminium Isopropoxide	0.0012
3.2.2	Neopentyl Glycol	0.0004
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0006
3.2.4	Ethyl Aceto Acetate	0.0009
3.2.5	Mineral Turpentine Oil	0.0003
3.2.6	Ethyl Aceto Acetate	0.0003
4	**Soya Alkyd -T or its Raw Materials**	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0945
4.1.2	Purified Terepathalic Acid	0.0202
4.1.3	Pentaerythritol	0.0134
4.1.4	Tri Phenyl Phosphite	0.0001
5	**Mineral Oil (Panoil SH 80)**	0.0490
6	**Coxi (Oil Retarder) Containing Vegetable Oil Based Fatty Butyl Ester And TBHQ 15 % or its Raw Materials**	
6.1.1	Tertiary Butyl Hydroxy Quinone (TBHQ)	0.0031
6.1.2	Vegetable Oil Based Fatty Butyl Ester	0.0175
7	**Vegetable Oil (Soya/Linseed/Coconut)**	0.0370
8	**Packing Grease or its Raw Materials**	
8.1.1	Soya Oil	0.0074
8.1.2	Panoil 400	0.0003
8.1.3	Claytone	0.0013
8.1.4	Antibact	0.00001
8.1.5	Proxel Mb	0.0011
9	**Vegetable Oil Based Fatty Butyl Ester or its Raw Materials**	

6/83
21

9.1.1	Vegetable based distilled fatty acid	0.0004
9.1.2	Mix Xylene	0.000004
9.1.3	Normal Butanol	0.0001
9.1.4	Para Toluene Sulphonic Acid	0.000001
9.1.5	Tri Phenyl Phosphite	0.000001

(NAND LAL)
Consultant
24.09.2018

DGFT(DES-IV)

6183 (65) 22
M-175

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....
Shastri Bhawan, New Delhi.

Subject: M/s Sabero Organics Gujarat Ltd. – Fixation of input output norms for Chlorpyriphos 48% EC for advance licence. No:-031 072 0296 dt.10-01-2013

DGFT may please refer to their U.O.No.01/83/50/890/AM-13/DES-IV dated 26.2.2013 on the subject mentioned above. The application of M/s Sabero Organics Gujarat Ltd., for fixation of input output for Chlorpyriphos 48% EC for advance licence has been examined based on detail furnished by firm. This department recommends the following norms for present advance licence:

Export Item		Import Item	
Name	Qty	Name	Qty
Chlorpyriphos 48% EC	1 litre	1. Trichloracetyl Chloride (TCAC)	0.670 kg
		2. Acrylonitrile	0.237 kg
		3. Diethyl- Thio-Phosphoryl Chloride (DETPC)	0.300 kg
		4. Ethylene Dichloride	0.276 kg
		5. Triethyl Benzyl Ammonium Chloride	0.018 kg
		6. Solvent C-9	0.456 kg
		7. Emulsfier NROX SPP	0.108 kg

This has the approval of competent authority.

17/5/2013
(P.P.Srivastava)
Joint Industrial Adviser

Shri G. Saravanan, FTDO, O/o DGFT, Udyog Bhawan, New Delhi
Deptt. of C&PC U.O.No.14010/105/2012-Ch.II dated 17.5.2013

No.C.II.14011/~~21~~19/2014-Ch.II
Government of India
Ministry of Chemicals & Fertilizers
Department of chemicals & Petrochemicals

6/83
M-180
Repeat basis

Room No.223, A Wing,
Shastri Bhawan, New Delhi-110001
Dated the 15th May 2014

OFFICE MEMORANDUM

Sub: Application from M/s. Ankit Industries. for export of Reactive Black DNN (Reactive Black EXF) Reactive Super Black R Qty. for advance licence (licence No.~~0810128920~~ 0810123457 dt. 02.08.2013 dated ~~18.02.14~~)-reg.

The undersigned is directed to refer to communication No.01/83/50/953AM14 /DES-4/95 dated 18.02.2014 forwarding the application from M/s. Ankit Industries. (Licence No. 0810128920 dated 18.02.14) for export of Reactive Black DNN (Reactive Black EXF) Reactive Super Black R Qty. for advance licence and to communicate that their application has been examined in The Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item (s)	Qty. in kgs.	Name of import Item(s)	Qty.in kgs,
Reactive Black DNN (Reactive Black EXF) Reactive Super Black R	1 kg.	Acetanilide Baes Vinyl Sulphone Ester	0.570
		H. Acid	0.216
		J Acid	0.091
		Sodium Nitrite	0.151
		Meta Phenylene Diamine 4 Sulphonic Acid	0.050

This has approval of the competent authority.

(O.P.Sharma)
Joint Industrial Adviser
Tel 23071442
Telefax :011-23071187
Email:omsharma@nic.in

Shri S.K. Kala,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udog Bhawan, New Delhi
Tel.No.23061562,Extn.363
Fax:2306 2225/23061613

24

Government of India
Ministry of Chemicals & Fertilizers
Deptt.of Chemicals & Petrochemicals

6/83
M-183

Repeat licence

Sub: Application from M/s. Aries Dyechem. for issuance of licence No. 0810121750 dt. 06.06.13

M/s. Aries Dyechem Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of Acid Brown 349.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. Earlier norms for Acid Brown 349 has been sent to DGFT vide u.o. No. 14010/30/2006-Ch. II dated 2.8.2010. In the present case, the party propose to export Acid Brown 349 (70%). Making calculations on pro-rata basis, this Department recommends the following may be used for the present licence application:

Item of export	Qty.	Item of import	Qty.
Acid Brown 349 (Dye content 70%)	1 kg.	1) H-Acid	0.279 kg.
		2)Sodium Nitrite	0.176 kg.
		3)Resorcinol	0.0966 kg
		4) 4-Nitro Amino Phenol	0.135 kg

(JASBIR SINGH)
INDUSTRIAL ADVISER

Shri G. Saravanan, FTDO, O/oDGFT, Udyog Bhavan, New Delhi
Dept. of C&PC U.O.No. 14010/30/2006/Ch.II dated 25.8.2010

90

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

6/83/13 25
Repeat basis

Subject: Advance Authorization application from M/s. Songwon Specialty Chemicals India Pvt. Ltd. for the import of raw material against the export of Quent 19/Songnox PQ/ Alkanox 24-44 /Tetrakis (2,4 –di tert-butylphenyl) [1,1-biphenyl] 4,4-diylbisphosphonite

(Advance Authorization No. 3410040610 dated 14.10.2014)

(Advance Authorization No. 3410040790 dated 16.12.2014)

Ref: U.O. No. 01/83/50/761/AM15/DES-IV/981 dated 13.3.2015

U.O. No. 01/83/50/771/AM15/DES-IV/980 dated 13.3.2015

s Songwon Specialty Chemicals India Pvt. Ltd. have submitted present applications for the port of raw material against the export of Quent 19/Songnox PQ/ Alkanox 24-44 /Tetrakis 4-di tert-butylphenyl) [1,1-biphenyl] 4,4-diylbisphosphonite

The application have been examined based on the addition information furnish by the n. The Department recommends the following norms for the present Advance Authorization plication.

A.A. No.- 3410042773 dt. 19.12.2016

Item of Export	Qty.	Item of Import	Qty
Quent 19/Songnox PQ/ Alkanox 24-44 /Tetrakis (2,4 –di tert-butylphenyl) [1,1-biphenyl]4,4-diylbisphosphonite	1 kg.	1. Biphenyl 2. 2,4 –di tertary-butyl phenol (2,4 DTBP)	0.189 kg 0.866 kg

is issues with the approval of competent authority.

16/6/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Ram Sagar Panjiar,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi –11.
ept. of C&PC U.O. No. 14010/10/2015-CH-II dated 15 .6.2015

16/6

6/83
23

F.No.7/222/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Subject: Advance authorization No.0910065718 dated 30.11.2017 for the export of Single Side Decorative Laminates – Finger Print Free with Colour Core - M/s. Elite Laminates Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/50/134/AM-19/DES-IV/106 Dated 23.07.2018.

Vide letter dated 21.08.2018, the firm was given their reply and based on information provided by this firm and taking cue from H-302, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Laminates – Finger Print Free with Colour Core Weight – 1.307 Kgs/M^2 Thickness – 0.90 mm Size of the sheet – 1235 MM x 3065 MM	5507.080 Sq. meter

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Relevant ELESCO – Decorative Paper – Clean Touch with Foil	5782.4 Sq. Mtr.
2.	Base Paper (50 GSM to 150 GSM)	4625 Kg.

(NAND LAL)
Consultant
13-09-2018

DGFT (DES-IV)

F.No.7/90/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

6183
44
27

Subject: **Advance authorization No.0510405928 dated 21.03.2018 for the export of Single Side Decorative Laminates without Barrier Paper - M/s Greenlam Industries Ltd.**

Ref: **DGFT U.O. No. 01/83/50/126/AM-19/DES-IV/75 Dated 21.06.2018.**

Taking cue from H-302 and information provided by the firm, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	**Single Side Decorative Laminates without Barrier Paper thickness 1.60 mm to 2.70 mm (Other parameters as per application)**	**1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%**

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60 GSM to 205 GSM)	1.033 kg or applied quantity whichever is less
2.	Base Paper (50 GSM to 150 GSM)	0.133 kg or applied quantity whichever is less
3.	Tissue Paper (20 GSM to 38 GSM)	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight,the quantity of item of import viz. Phenol, Methanol ,Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
AxB/C
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C=Either the Standard thickness of 1.00 mm or the Standard wt.of 1.45 Kg/sq. meter of 1.00 mm thickness.
3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.
5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 1.60 mm to 2.70 mm.

(NAND LAL)
Consultant
06-09-2018

DGFT (DES-IV)

F.No.7/90/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

6/83
48 28

Subject: Advance authorization No.0510405959 dated 23.03.2018 for the export of Single Side Decorative Laminates without Barrier Paper - M/s Greenlam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/107/AM-19/DES-IV/79 Dated 21.06.2018.

Taking cue from H-302 and information provided by the firm, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	**Single Side Decorative Laminates without Barrier Paper thickness 1.60 mm to 2.70 mm (Other parameters as per application)**	**1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%**

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60 GSM to 205 GSM)	1.033 kg or applied quantity whichever is less
2.	Base Paper (50 GSM to 150 GSM)	0.133 kg or applied quantity whichever is less
3.	Tissue Paper (20 GSM to 38 GSM)	0.033 Kg or applied quantity whichever is less
4.	Phenol	0.457 kg or applied quantity whichever is less
5.	Melamine	0.133 kg or applied quantity whichever is less
6.	Methanol	0.398 kg or applied quantity whichever is less
7.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%
2. In case of variation in thickness/weight,the quantity of item of import viz. Phenol, Methanol ,Kraft paper and Titanium Dioxide to be allowed may be arrived by adopting Formula:
AxB/C
Where
A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/2.5%.
B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.
C=Either the Standard thickness of 1.00 mm or the Standard wt.of 1.45 Kg/sq. meter of 1.00 mm thickness.
3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.
4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.
5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness range between 1.60 mm to 2.70 mm.

(NAND LAL)
Consultant
06-09-2018

DGFT (DES-IV)

46467

6183
S-3

29

F. No. 7/14/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Repeat basis

.....

Subject : Advance authorization for the export of Open Mesh of Glass Fibre - M/s Montex Glass Fibre India Pvt. Ltd.

Ref ① DGFT UO. No.01/83/050/143/AM-18 /DES-IV/45 Dated 13.6.2017
②

Advance Authorization No. ~~0310812207~~ 155 dated ~~29-03-2017~~ 144
~~0310812894~~ dt ~~27.04.2017~~

Taking cue from SION K-34, the following norms are recommended :-

Export Product: Open Mesh of Glass Fibre

Quantity: 1.00 KG

Import Items:
AA No. - 0310820073 dt. 26.03.2018

Item Description	Quantity Recommended
Glass Filament Yarn	1.05 kg / kg content contained in export
Roving (Glass)	1.05 kg / kg content contained in export
Resin for Fibre Glass Mesh Coating	0.1Kg/ kg of export

(NAND LAL)
Consultant
12-07-2017

DGFT (NC)

6/83
75
30

F. No. 7/251/2018 -TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)
*****

Subject: Advance Authorization No. 0310820517 dated 18.04.2018 for export of Gelatine - M/s India Gelatine & Chemicals Ltd.

DGFT U.O. No.01/83/050/201/AM-19/DES-IV dated 18.06.2018

Taking cue from A – 1794 and information given by the firm and indicating yield of process as 17.4% from Gel Bone to Gelatine, the following norms are recommended **on one time basis**, (as last three years production and consumption figures has been shown as NIL):-

Export product: Gelatine.

Quantity: 1,73,914 Kg

Import item: Gel Bones*

Quantity : 9,99,505.7 Kg

**Subject to import policy as per ITC (HS) classification of Export and import item.*

(NAND LAL)
Consultant
18.09.2018

DGFT(DES-IV)

6/83
78
31

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance Authorizations No 3210078468 dated 25.04.2018 - M/s Sree Thailan Exports.

DGFT may refer to their UO No 01/83/50/00156/AM-19/DES-4/108 dated 03.04.2018 for ratification of above mentioned Advance Authorizations of **M/s Sree Thailan Exports** . In this connection, it is informed that Ministry of Steel has examined the request of the applicant and noted that magnesia cupels are nothing but are various shapes of magnesia refractory material. Taking clue from SION C-499, the applicant may be allowed 1020 Kg of Dead Burned Magnesite SM88 ground Grade against export 1000 Kg of Megnesia Cupels.

Bhatnagar
(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Ramesh Kumar Verma, Asstt FTDO, DES-IV, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(4)/2018-TD dated 13.09.2018

30/9

6/83

No.7/108/2016-TSW

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)

.....

32

Repeat Issue

Subject : Advance authorization for the export of Release Liners (One side Silicon Coated Paper) - M/s Kaygee – Loparex India Pvt. Ltd.

Ref : DGFT UO. No.01~~/83/050/827/AM-16~~/DES-IV

Advance authorization No.~~0310798981~~ ~~dated~~ ~~21-09-2015~~
0310821604 dt. 12.06.2018

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (One side Silicon Coated Paper)
~~35 to 40~~ GSM+/- 10%
25 - 30

Quantity : 1 Sq. Meter

Import Items :

Sl. No.	Item Description	Quantity recommended
1	Bleached Machined Glazed Kraft Paper in Jumbo Roll of relevant GSM	1.05 Sq. Meter / Sq. Mt. of export product
2	Silicone Polymers	2.1 gram / Sq. Mt. of export product
3	Catalyst for Silicone	0.021 gram / Sq. Mt. of export product
4	Cross Linker for Silicone	0.0735 gram / Sq. Mt. of export product

(NAND LAL)
Consultant
02-09-2016

DGFT(NC)

2/9/16

-5-

6/83
141

33

No.7/316/2017-TSW 25836

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

.....

Repeat Audit
26.06.2018

0310821921

Subject : Advance Authorisation No. ~~0310812923~~ dated ~~27.4.2017~~ M/s Goldstab Organics Pvt. Ltd.-Mumbai

DGFT UO. No 01/83/50/213/AM-18/DES-4/85 DATED 14.7.2017

The application referred to above has been examined. Based on the Chartered Engineer's Certificate, the following norms are recommended for manufacture & export of 1.0 Kg. of Stabilizer.

Item of Export	Quantity (Kgs)	Item of Import	Quantity recommended for export of 1.0Kg. of the export product
One Pack Stabilizer	500000.0	1.Lead Ingots	300 gms.
		2. Polyethylene Wax	460 gms
		3.Stearic Acid	240 gms.

(NAND LAL)
Consultant
24-07-2017

DGFT (NC)

27/9/2017

6/83
148

34

F. No. 7/252/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
****

Subject : Advance authorization No. 0310045362 dated 29.06.2018 for the export of 2PE Polycoated Board with LDPE - M/s Sri Ayyappan Fine Arts.

Ref : DGFT UO. No.01/83/50/342/AM-19/DES-IV dated 16.07.2018

In the past in case of ITC Ltd. 2PE for polycoated paper board was approved with 0.1362 Kg/Kg of export product. Accordingly, following norms is recommended:-

Export product:- 2PE Polycoated Board with LDPE (GSM - 100 - 400).

Quantity :- 1,65,408 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Relevant quality of GSM of Coated Board (GSM- 100-400)	1.02 kg/kg content contained in the export product
2	LDPE	22,529 Kg

(Nand Lal)
Consultant
11.09.2018

DGFT(DES-IV)